

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(PRINCIPAL BENCH)**

Original Application No. 1325 of 2024

(IA no. 21 of 2026)

with

Original Application no. 1326 of 2024

(IA no. 22 of 2026)

with

Original Application no. 1327 of 2024

(IA no. 23 of 2026)

IN THE MATTER OF

Public Action Committee & Ors

..... Applicant(s)

V/s

Union of India and others

..... Respondents(s)

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Dated: 16/4/2026

Place: Ludhiana



(Er. Jaspal Singh)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office-3, Ludhiana
(On behalf of Punjab Pollution Control Board)

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V/s

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..... Respondent(s)



Short reply by way of affidavit of Er. Jaspal Singh, Environmental Engineer, Regional Office-3, Ludhiana on behalf of respondent Punjab Pollution Control Board.

I, the above-named deponent, do hereby solemnly affirm and state as under:

RESPECTFULLY SHOWETH

- 1) That the deponent namely Er. Jaspal Singh is working as Environmental Engineer in the Punjab Pollution Control Board and is posted in the Regional Office-3 of the Board at Ludhiana. The deponent is well conversant with the facts of the case and is competent and

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authorized to swear and file the present short reply by way of affidavit on behalf of respondent Punjab Pollution Control Board.

- 2) That briefly submitted, Public Action Committee has filed three Original Applications before this Hon'ble Tribunal against the functioning of the three CETPs of 15 MLD, 40 MLD and 50 MLD at Ludhiana. The brief facts in this regard are given below:

A. Original Application No. 1325 of 2024

(Against 50 MLD, CETP)

In the Original Application, the applicants have alleged that the respondent Punjab Dyers Association is continuously discharging effluent from 50 MLD CETP in spite of directions contained in the order dated 25.09.2024 passed by the Punjab Pollution Control Board.

B. Original Application No. 1326 of 2024

(Against 40 MLD, CETP)

Application has been filed for directions to respondent PPCB to execute order dated 26.09.2024 to immediately stop discharge of untreated water from 40 MLD CETP into Budha Dariya and to impose compensation on Punjab Dyers Association for the period from 22.02.2020 till discharge of treated effluent into Budha Dariya continued.

C. Original Application No. 1327 of 2024

(Against 15 MLD, CETP)

Application has been filed for directions to respondent PPCB to execute order dated 25.09.2024 to immediately stop discharge of untreated water from 15 MLD CETP into Budha Dariya and to impose compensation on Bahadurke Textile and Knitwear Association for the period from 22.02.2020 till discharge of treated effluent into Budha Dariya continued.

- 3) That the applicant Public Action Committee has now filed Interlocutory Applications in all three Original Applications i.e. IA no. 21 of 2026 in



Original Application no. 1325 of 2024; IA no.22 of 2026 in Original Application no.1326 of 2024 and IA no. 23 of 2026 in Original Application no. 1327 of 2024 stating that the sample collected from the Buddha Nallah and sampling point of CETP disclosed discharge of black contaminated water. Considering the issue, this Hon'ble Tribunal was please to pass an order dated 13.01.2026 thereby directing the Punjab Pollution Control Board to look into the material which has been enclosed by the application with these IAs. It was further directed that in the meanwhile, the Punjab Pollution Control Board will take requisite action for imposition of Environmental Compensation on the industries which are not complying with the environmental norms.

4) That in order to understand the legal matrix involved in the case, it would be appropriate to mention the brief background of the case which may kindly be read in the following paragraphs.

i. The Government of Punjab, through Department of irrigation (Now Department of Water Resources) has earlier planned the project for providing conveyance system for carrying the treated effluents from the STPs and CETPs in Ludhiana for irrigation. However, due to some technical and administrative reasons, the project for providing conveyance system for carrying the treated effluents from the STPs and CETPs in Ludhiana for irrigation could not happen and implemented by the Government.

ii. The Hon'ble Supreme Court of India vide judgment dated 22.02.2017 delivered in Writ Petition (Civil) No. 375 of 2012 titled as Paryavaran Suraksha Samiti and another v/s Union of India and Others had issued directions to the State Governments and State Pollution Control Boards for the setting up of CETPs which are yet to be setup to complete the same within a period of three years.

iii. Government of Punjab has issued directions dated 10.10.2019 for abatement of pollution in Buddha Dariya. The directions include that the industrial effluents whether treated / partially



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treated or untreated shall not be discharged into municipal sewer and all CETPs are to be made operational as per time schedule given in the action plans. PPCB was designated as the nodal agency for segregation of industrial effluent and for setting up of CETPs.

- iv. At the time of establishment of the CETPs, the member units (dyeing and textile industrial units) were previously discharging the treated effluent into the sewer system after treatment through Captive Effluent Treatment Plants (ETPs) which were operated by non-technical personnel. The industrial and domestic effluent after treatment in the Sewage Treatment Plants was discharged into the Buddha Dariya. The CETPs were aimed to provide a technically efficient, single-point treatment solution for industrial effluent and were designed, installed and operated by the reputed companies like namely L&T Constructions Ltd, M/S Triveni Engineering and Industries Ltd and M/S Saurabh Construction Pvt. Ltd.
- v. Thus, the establishment of CETPs in Ludhiana for the treatment of wastewater of textile and dyeing industries thus lead to the achievement of twin objectives relating to the diversion and separation of industrial effluent from the Sewage Treatment Plants (STPs), enhancing the functioning of the STPs coupled with better treatment of industrial effluent of Dyeing and Textile Units.
- vi. The Central Pollution Control Board (CPCB) had visited CETPs of Ludhiana on 12.4.2024 had issued directions u/s 18 (1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 to the PPCB to stop discharging of treated effluent into Buddha Dariya for all the CETPs so as to comply with EC conditions (for not to discharge into Buddha Dariya) and due to non-achievement of results in monitoring carried out by CPCB.
- vii. In compliance to the directions of CPCB, the PPCB had issued directions dated 25.09.2024 and 26.09.2024 u/s 33-A of the



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Water (Prevention and Control of Pollution) Act, 1974 to the SPV of CETPs, Ludhiana that the SPVs shall immediately stop the discharge of effluent from the CETPs into Buddha Dariya or any other surface water body.

- viii. The CETPs have approached the Hon'ble National Green Tribunal and filed appeals against the above directions of the Board. The brief facts about the appeals are mentioned below.

a) Appeal No. 40 of 2024

Punjab Dyers Association v/s Punjab Pollution Control Board and Others

Appeal filed by Punjab Dyers Association (50 MLD CETP) against Order dated 26.09.2024 of the Punjab Pollution Control Board passed under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 to stop discharge into Budha Nallah.

b) Appeal No. 41 of 2024

Punjab Dyers Association v/s Punjab Pollution Control Board and Others

Appeal filed by Punjab Dyers Association (40 MLD CETP) against Order dated 26.09.2024 of the Punjab Pollution Control Board passed under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 to stop discharge into Budha Nallah.

c) Appeal No. 48 of 2024

Bahadurke Textile and Knitwear Association v/s Punjab Pollution Control Board

The appeal filed by Bahadur Ke Textiles Knitwear Association (15 MLD CETP) to challenge directions



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dated 25.09.2024 issued by Punjab Pollution Control Board to stop discharge into Budha Nallah.

- ix. The Hon'ble National Green Tribunal after considering the appeals had ordered that till the next date of hearing no coercive steps in pursuant to the impugned order will be taken subject to compliance of environmental norms and clearance conditions. The matter is under adjudication of the Hon'ble National Green Tribunal.
- 5) That in the above background of the case, it is submitted that the Board is carrying out water quality monitoring of Buddha Nallah every month. It is pertinent to mention here that the water quality of Buddha Nallah has shown some improvement from January 2025 to December 2025 and the comparison of the samples reveals the following facts.
- i. BOD improves from 155 mg/l to 58 to 68 mg/l.
 - ii. COD improves from 438 mg/l to 190 to 205 mg/l.
 - iii. TSS improves from 334 mg/l to 116 to 265 mg/l.
 - iv. TDS improves from 1540 mg/l to 810 to 1088 mg/l.

In this regard, a chart showing water quality trend in Buddha Dariya 2025 in **Annexure-A**.

- 6) That it is further pertinent to mention here that considering the non-compliance of the directions dated 25.09.2024 and 26.09.2024 by the CETPs and the violations being committed, the Punjab Pollution Control Board is taking action against the CETPs from time to time by issuing directions u/s 33-A of Water (Prevention and Control of Pollution) Act, 1974 and imposition of Environmental Compensation. The action taken by the Punjab Pollution Control Board against the CETPs is summarized herein below:

- a) The Board has launched prosecution against the SPVs of 15 MLD, 40 MLD and 50 MLD CETPS and its responsible persons by filing criminal complaints under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.



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- b) The Board has imposed Environmental Compensation upon all the three CETPs (15 MLD, 40 MLD and 50 MLD) by passing various orders. The detail of the Environmental Compensation imposed by the Board on the CETPs is tabulated as below:

| Name of CETP | Date of Commissioning of CETP | Total period for which EC has been imposed | Total amount of EC imposed (in Rs.) | Document in which detail of imposition of EC is given |
|--------------|-------------------------------|--|-------------------------------------|---|
| 50 MLD | June 2022 | 09.06.2022 to 06.05.2025 | 3,18,90,000/- | Annexure-B |
| 40 MLD | January 2022 | 04.01.2022 to 06.05.2025 | 3,65,70,000/- | Annexure-C |
| 15 MLD | August 2020 | 07.08.2020 to 06.05.2025 | 5,20,20,000/- | Annexure-D |

- c) The case has been further considered and the detail of the imposition of Environmental Compensation upon the CETPs of 15 MLD, 40 MLD and 50 MLD capacity is given below.

| Name of CETP | Date of Commissioning of CETP | Period for which EC has been imposed | Amount of EC imposed (in Rs.) | Document in which detail of imposition of EC is given |
|--------------|-------------------------------|--------------------------------------|-------------------------------|---|
| 50 MLD | June 2022 | 11.07.2025 to 02.12.2025 | 43.50 Lac | Annexure-E (Order no. 881 dated 16.04.2026) |
| 40 MLD | January 2022 | 07.05.2025 to 17.02.2026 | 86.10 lac | Annexure-F (Order no. 140 dated 15.04.2026) |



QA

| | | | | |
|-----------|-------------|-----------------------------|-----------|---|
| 15 MLD | August 2020 | 07.05.2025 to 10.07.2025 | 19.50 Lac | Annexure- G (order no. 143 dated 15.04.2026) |
| | | 11.07.2025 to 02.12.2025 | 43.50 Lac | Annexure- H (order no. 141 dated 15.04.2026) |

7) That in further consideration of the fact that the imposition of Environmental Compensation and penalty are different aspects, it has been decided by the Competent Authority of the Board to file complaints against the CETPs of 50 MLD and 40 MLD capacity and its responsible persons before the Adjudicating officer-cum-Secretary to Government of Punjab, Department of Science, Technology and Environment in accordance with the provisions of the Water (Prevention and Control of Pollution) Amendment Act, 2024. In compliance of the decisions taken by the Competent Authority, the complaints have been filed before the Adjudicating Officer.

8) That considering the facts that there is no stay on the orders passed by the Board for imposition of Environmental Compensation upon the CETPs of 15 MLD, 40 MLD and 50 MLD capacity, the Board has written letters to Deputy Commissioner, Ludhiana for recovery of Environmental Compensation from the CETPs of 15 MLD, 40 MLD and 50 MLD as arrears of land revenue.

9) That the Board has also taken the following actions to ensure the compliance of environmental norms by the CETPs.

- i. The Board has issued directions that no new NOC or NOC for /expansion or varied consent to operate for increase in the discharge of the trade effluent shall be granted to the member units connected with the CETPs except in the cases of the units operating in non-CETP governed areas /non-designated areas of city to whom Board had issued directions for shifting to CETP areas.



- ii. In the case of member units of CETPs only short time consent to operate under Water (Prevention and Control of Pollution) Act, 1974 is being granted by the Board, so as to access its effluent quantity and compliances from time to time.
 - iii. All the three CETPs were advised to curtail their operating capacities by twenty percent so as to improve their efficiencies.
- 10) That apart from the alleged discharge of contaminated water by the CETPs, the applicant has also alleged violation by the STPs of 225 MLD Jamalpur and STP at Bhattian. In this regard, the relevant facts are summarized below:

i. STP of 225 MLD capacity, Jamalpur

STP of 225 MLD capacity is situated at Jamalpur and is based on latest SBR technology. The Punjab Pollution Control Board is conducting regular monitoring of the STP. As per analysis results of the sampling carried out by the Board officers in the month of January 2026 and March 2026, the STP is achieving the prescribed parameters as notified by the Punjab Pollution Control Board.

ii. STP of 50 MLD, Bhattian

STP of 50 MLD capacity is situated at Village Bhattian and is based on latest SBR technology. The Punjab Pollution Control Board is conducting regular monitoring of the STP. As per analysis results of the sampling carried out by the Board officers on 17.11.2025, the parameter of F.coli was found to be beyond the permissible limits whereas the analysis results of the sample collected on 04.01.2026 various parameters were found within the permissible limits. In view of the failure of F.Coli parameter during the sampling conducted on 17.11.2025, A show cause notice for violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and revocation of consent has been issued to the Commissioner, Municipal Corporation, Ludhiana and Executive Engineer, Punjab Water Supply and Sewerage Board, Ludhiana vide letter no. 796-97 dated 03.02.2026 with an opportunity of hearing before the Competent



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Authority of the Board on 11.02.2026 postponed to 12.02.2026. A copy of letter no.796-97 dated 03.02.2026 is enclosed as **Annexure-I**. The hearing was held on 12.02.2026. After hearing the officers of Municipal Corporation, Ludhiana and Punjab Water Supply and Sewerage Board and certain decisions were taken and Punjab Water Supply and Sewerage Board was directed to operate the STP efficiently and effectively to achieve the prescribed standards and to maintain the proper record of the same. The proceedings of hearing held on 12.02.2026 were conveyed to the Commissioner, Municipal Corporation, Ludhiana and the Executive Engineer, Punjab Water Supply and Sewerage Board, Ludhiana for compliance vide letter no.1130-31 dated 24.02.2026 and a copy of the same is enclosed as **Annexure-J**.

iii. STP of 111 MLD, Bhattian

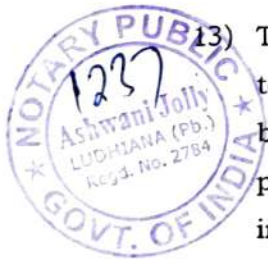
STP of 111 MLD capacity is situated at Village Bhattian and is based on UASB technology. The Punjab Pollution Control Board is conducting regular monitoring of the STP. As per analysis results of the sampling carried out by the Board officers on 18.11.2025 and 04.01.2026, the STP is not achieving the parameter of F.coli. A show cause notice for violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and revocation of consent was issued to the Commissioner, Municipal Corporation, Ludhiana and the Executive Engineer, Punjab Water Supply and Sewerage Board, Ludhiana vide letter no.802-03 dated 03.02.2026 with an opportunity of hearing before the Competent Authority of the Board on 11.02.2026 postponed to 12.02.2026. A copy of letter no.802-03 dated 03.02.2026 is enclosed as **Annexure-K**. The hearing was held on 12.02.2026. After hearing the officers of Municipal Corporation, Ludhiana and Punjab Water Supply and Sewerage Board and certain decisions were taken and Punjab Water Supply and Sewerage Board was directed to operate the STP efficiently and effectively to achieve the prescribed standards and to maintain the proper record of the same. The proceedings of hearing held on 12.02.2026 were conveyed to the Commissioner, Municipal Corporation, Ludhiana and the Executive Engineer, Punjab



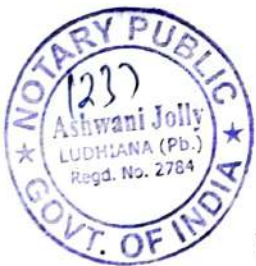
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Water Supply and Sewerage Board, Ludhiana for compliance vide letter no.1133-34 dated 24.02.2026 and a copy of the same is enclosed as **Annexure-L**.

- 11) That it is pertinent to mention here that considering all the aspects of the matter relating to pollution in Buddha Nallah, the Government of Punjab, Department of Science, Technology and Environment has constituted a High-Level Committee under the Chairmanship of Minister of Industries and Commerce, Punjab vide notification no. 12/23/2025/538 dated 14.07.2025 to oversee and implement the comprehensive solutions for the rejuvenation and pollution control of Buddha Dariya. The notification has also been endorsed to the Punjab Pollution Control Board. A copy of notification no. 12/23/2025/538 dated 14.07.2025 is enclosed as **Annexure-M**.
- 12) That the Government of Punjab through Punjab Development Commission and the Punjab Pollution Control Board has awarded the study of "Source Apportionment and Comprehensive Investigation of Pollution in Buddha Dariya" to IIT, Ropar, which aims to provide Scientific foundation for River Rejuvenation efforts in the State and will enable regulators, Industries, and local bodies to implement targeted interventions, strengthen compliance monitoring, and restore the ecological and socio-economic value of Buddha Dariya and the downstream River Sutlej.
- 13) That the valuation of treatment infrastructure of CETPs including technical performance review, inlet outlet quality, compliance gaps and bottlenecks are part of the above source apportionment study and is placed at priority. The preliminary report is yet to be received from the institution.
- 14) That High Level Committee (HLC) is taking meeting with the CETPs as well as other stakeholders. With the help of Punjab Development Commission, expert agencies have also been involved to work out the strategy / measures, gap analysis and for improvement of infrastructure of CETPs so as to enhance their performance. Recently, Tamil Nadu Water Investment Company (TWIC) was roped in for the said purpose.



- 15) That the Department of Water Resources has been directed by High Level Committee to make arrangements for consistent release of 200 cusec water in Buddha Nallah so as to provide sufficient dilution. The proposal is under finalization of the Government of Punjab.
- 16) That it is further relevant to mention here that the Government of India, Ministry of Environment, Forest and Climate Change has also issued the proceedings of the personal hearing afforded to the CETPs, local residents / Public Action Committee, Ludhiana on 05.12.2025 (in compliance with the directions issued by the Hon'ble National Green Tribunal vide order dated 22.07.2025 passed in Original Applications no.1325 of 2024, 1326 of 2024, 1327 of 2024 clubbed with Appeals no. 40 of 2024, 41 of 2024, 48 of 2024 and 20 of 2025) towards the part of the decision making process. After considering all the aspects of the matter, the following decisions were taken in the meeting held on 05.12.2025 under the Chairmanship of Joint Secretary, Ministry of Environment, Forest and Climate Change.
- a) Decision no.1: CPCB and PPCB shall collect fresh water samples from the CETP discharge points as well as identified downstream locations and submit an analytical report along with geotag photographs to the Ministry. The samples should be such drawn that the claim of the PP regarding treated water in the stretch between the discharge of CETP and the point where other discharges (especially the diary waste) meet the Buddha dariya so as to determine the contribution of pollutants by the discharges of CETP and other sources can be established.
- b) Decision No. 2: The Punjab Pollution Control Board (PPCB) shall also submit its response to the proposed irrigation and reuse schemes for utilization of treated effluents from CETPs and STPs, along with the present status of implementation and future Action plan by the PPCB/ Govt. of Punjab, to the Ministry.



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- 17) That the joint sampling from the CETPs, STPs discharge points and from the upstream, midstream and downstream of the Buddha Dariya covering entire stretch of the Buddha Dariya has been carried out by the CPCB and PPCB on 24.02.2026. The analysis results & draft report has been received from the CPCB through email on 15.04.2026.
- 18) The Punjab Pollution Control Board vide letter no. 6502 dated 01.04.2026 has given interim report to the Joint Secretary, Ministry of Environment, Forest and Climate Change in reference to the above decisions. The Central Pollution Control Board is working on the Joint sampling conducted by the officers of the Central Pollution Control Board and Punjab Pollution Control Board and will submit report to the Ministry of Environment, Forest and Climate Change. As far as the response of the Board to the proposed irrigation and reuse schemes for utilization of treated effluents from CETPs and STPs is concerned, the Board has appraised the Ministry of Environment, Forest and Climate Change vide the said report dated 01.04.2026 that with the current quality of treated effluent from CETPs and Buddha Dariya along with local and location constraints and farmer reluctance, using treated waste from CETPs and STPs is not feasible at this stage regarding, the future action plan, the concerned State Government departments are working on the possibilities of limited agricultural reuse of treated effluent from STPs, wherever technically feasible. A copy of letter no.6502 dated 01.04.2026 is enclosed as **Annexure-N**.
- 19) That the Board has taken and is taking appropriate action against the CETPs of 15 MLD, 40 MLD and 50 MLD capacity as well as STPs of 50 and 111 MLD capacity installed at Village Bhattian, Ludhiana in accordance with the provisions of Law. Further action in the matter will be taken after the receipt of the report of IIT, Ropar; decision of the Ministry of Environment, Forest and Climate Change and the decision of this Hon'ble Tribunal.
- 20) That the deponent may kindly be allowed to place on record the present short reply by way of affidavit in the IAs filed in the Original Application nos.1325 of 2024, 1326 of 2024 and 1327 of 2024 on behalf of



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-14-

respondent Punjab Pollution Control Board for kind consideration of this Hon'ble Tribunal.

been read over & explained to the deponent who solemnly declared that the contents of the above reply are true and correct to his knowledge and belief and he has not concealed anything from the Tribunal and the same at the time making thereof.


Deponent

Dated:

Place:



(Er. Jaspal Singh)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office-3, Ludhiana
(On behalf of Punjab Pollution Control Board)

VERIFICATION:

Verified that the contents of the above short reply by way of affidavit are true and correct to my knowledge as derived from the official record. No part of the above reply is false and nothing material has been kept concealed therein.

Dated: 16/4/2026

Place: Ludhiana


Deponent

(Er. Jaspal Singh)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office-3, Ludhiana
(On behalf of Punjab Pollution Control Board)

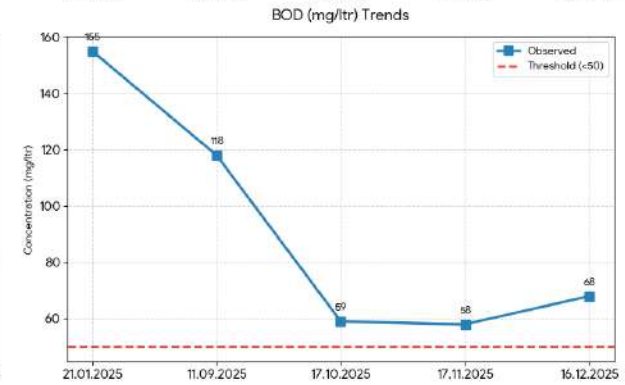
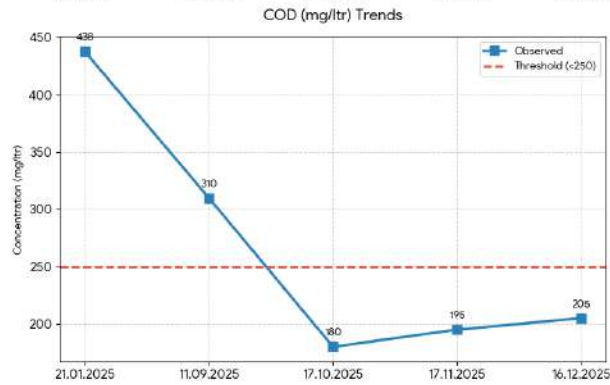
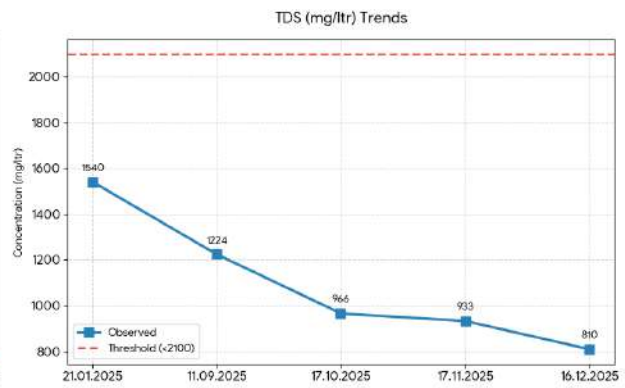
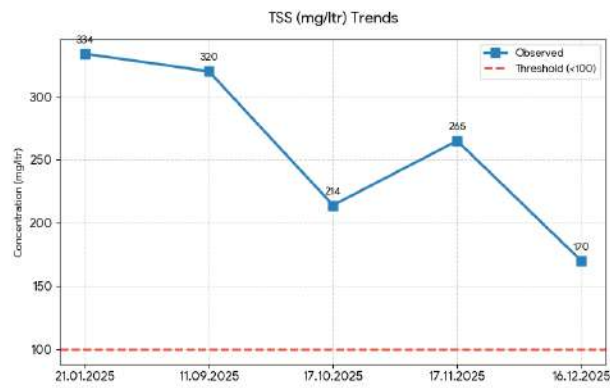
Attested As Identified


NOTARY PUBLIC, LDH.

16 APR 2026

Water Quality Trend in Buddha Dariya in 2025

| | Parameters | | | |
|-------------------|--------------|--------------|--------------|--------------|
| | TSS (mg/ltr) | TDS (mg/ltr) | COD (mg/ltr) | BOD (mg/ltr) |
| 21.01.2025 | 334 | 1540 | 438 | 155 |
| 11.09.2025 | 320 | 1224 | 310 | 118 |
| 17.10.2025 | 214 | 966 | 180 | 59 |
| 17.11.2025 | 265 | 933 | 195 | 58 |
| 16.12.2025 | 170 | 810 | 205 | 68 |



Imposition of Environmental Compensation and status of its recovery: 50 MLD CETP, Tajpur Road, Ludhiana

| Date of commissioning of CETP | Total Period for which EC has been Imposed | Detail of Orders vide which EC was imposed | Total Amount of EC imposed (in Rs.) | Amount of EC Recovered (in Rs.) |
|--------------------------------------|---|---|--|--|
| June, 2022 | 09.06.2022 to 06.05.2025 | i. Order no. 383 dated 04.09.2024 for Rs. 1,24,50,000/- ii. Order no. 380 dated 03.09.2024 for Rs. 25,00,000/- iii. Order no. 465 dated 27.11.2024 for Rs. 58,80,000/- iv. Order no. 513 dated 31.12.2024 for Rs. 41,60,000/- v. Order dated 412 dated 11.09.2025 for Rs. 69,00,000/- | 3,18,90,000/- | NIL |

Note:

1. The Environmental Compensation imposed by the Board has been calculated in accordance with the formula and methodology evolved by the Central Pollution Control Board.
2. The Punjab Dyers Association, Tajpur Road, Ludhiana has been requested in the hearings held on 06.05.2025 and 10.07.2025 to deposit the amount of Environmental Compensation with the Board.
3. Letter no. 5257 dated 8.09.2025 has been written to Deputy Commissioner Ludhiana for effecting the recovery of the amount of Environmental Compensation as arrears of Land revenue.
4. The Punjab Dyers Association has filed appeal no. 18 of 2025 before The Hon'ble National Green Tribunal against the orders passed by the Punjab Pollution Control Board of imposition of Environmental Compensation.

Imposition of Environmental Compensation and status of its recovery: 40 MLD CETP, Focal Point Module, Ludhiana

| Date of commissioning of CETP | Total Period for which EC has been Imposed | Detail of Orders vide which EC was imposed | Total Amount of EC imposed (in Rs.) | Amount of EC Recovered (in Rs.) |
|--------------------------------------|---|--|--|--|
| January, 2022 | 04.01.2022 to 06.05.2025 | i. Order no. 80 dated 17.03.2025 for Rs. 2,96,70,000/- ii. Order dated 411 dated 11.09.2025 for Rs. 69,00,000/- | 3,65,70,000/- | Rs. 75,00,000 /- has been recovered. |

Note:

1. The Environmental Compensation imposed by the Board has been calculated in accordance with the formula and methodology evolved by the Central Pollution Control Board.
2. The Punjab Dyers Association, Tajpur Road, Ludhiana has been requested in the hearings held on 06.05.2025 and 10.07.2025 to deposit the amount of Environmental Compensation with the Board.
3. Letter no. 4466-67 dated 09.09.2025 has been written to Deputy Commissioner Ludhiana for effecting the recovery of the amount of Environmental Compensation as arrears of Land revenue.

Imposition of Environmental Compensation and status of its recovery: 15 MLD CETP, Bahadur ke Road, Ludhiana

| Date of commissioning of CETP | Total Period for which EC has been Imposed | Detail of Orders vide which EC was imposed | Total Amount of EC imposed (in Rs.) | Amount of EC Recovered (in Rs.) |
|--------------------------------------|---|---|--|--|
| August, 2020 | 07.08.2020 to 06.05.2025 | i. Order no. 335 dated 04.10.2022 for Rs. 3,73,57,500/- ii. Order no. 03 dated 08.01.2025 for Rs. 77,62,500/- iii. Order dated 421 dated 18.09.2025 for Rs. 69,00,000/- | 5,20,20,000/- | Rs. 77,62,500/- has been recovered with the encashment of a bank guarantee lying with the Board. |

Note:

1. The Environmental Compensation imposed by the Board has been calculated in accordance with the formula and methodology evolved by the Central Pollution Control Board.
2. The Punjab Dyers Association, Tajpur Road, Ludhiana has been requested in the hearings held on 06.05.2025 and 10.07.2025 to deposit the amount of Environmental Compensation with the Board.
3. Letter no. 5255 dated 08.09.2025 has been written to Deputy Commissioner Ludhiana for effecting the recovery of the amount of Environmental Compensation as arrears of Land revenue.
4. The Punjab Dyers Association has filed appeal no. 20 of 2025 before The Hon'ble National Green Tribunal against the orders passed by the Punjab Pollution Control Board of imposition of Environmental Compensation.



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



Zonal Office-II, E-648-B, Back Side CICU Office, Phase-5, Focal Point, Ludhiana

E-mail: seezo2ldhppcb@yahoo.com

Ph No. 0161-2670141

No. PPCB/SEE/ZO-2/LDH/2026/188.1.

Regd.

Dated16/04/2026

To

The Chairman,
Punjab Dyers Association 50 MLD CETP Plant,
Backside Central Jail, Tajpur Road,
Ludhiana.

Subject: Imposition of Environmental Compensation upon CETP of 50 MLD capacity installed at Tajpur Road, Ludhiana for violation the provisions of Water (Prevention & Control of Pollution) Act, 1974,

Please find enclosed order no. 145 dated 15.04.2026 passed by the Competent Authority of the Punjab Pollution Control Board, whereby, the Environmental Compensation amounting to Rs. 43,50,000 /- (Rs. Forty-three lacs fifty thousand only) has been imposed upon the Special Purpose Vehicle (SPV) i.e. CETP of 50 MLD capacity for violation the provisions of Water (Prevention & Control of Pollution) Act, 1974 for the period from 11.07.2025 to 02.12.2025 (145 days), for information and compliance. It is requested to deposit the Environmental Compensation, immediately after receipt of this order.

DA/as above

Endst. No.....1882.....

OP
16/4/26
For and on behalf of
Punjab Pollution Control Board
Dated ...16/04/2026

A copy of the above alongwith order no. 145 dated 15.04.2026 is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information and necessary action. He is requested to get the copy of the above said order received by the SPV.

OP
16/4/26
For and on behalf of
Punjab Pollution Control Board



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ

PUNJAB POLLUTION CONTROL BOARD

No. 145

Dated. 15/4/2026

Subject: Imposition of Environmental Compensation upon CETP of 50 MLD capacity installed at Tajpur Road, Ludhiana for violation of the provisions of Water (Prevention and Control of Pollution) Act, 1974

Order

In order to protect and improve the environment and for prevention of hazards to human beings, other living creatures, plants and property and maintaining or resorting the wholesomeness of water and to preserve the quality of air, the Parliament of India had enacted the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and certain rules under the provisions of the Environment (Protection) Act, 1986 and all these Laws are collectively and severally being referred to as the Environmental Laws.

2) The Punjab Pollution Control Board being the statutory regulatory authority is implementing the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the rules made there under in the State of Punjab. The main objective of the Board is maintaining or restoring the wholesomeness of water, the preservation of the quality of air and the protection and improvement of the environment.

3) The Government of India, Ministry of Environment, Forest & Climate Change (MoEF&CC) has declared various clusters in the Country as Critically Polluted Areas (CPA), Severely Polluted Area (SPA) based on Cumulative Environmental Pollution Index (CEPI) score. Due to increased industrialization, activities of the Industrial units and some other identical reasons, Ludhiana city has been declared as Critically Polluted Area by the Central Pollution Control Board.

4) In the first instance, the Special Purpose Vehicle (SPV) namely Punjab Dyers Association (PDA) was granted Environmental Clearance by the Ministry of Environment, Forest and climate Change (MOEFandCC) vide letter no. F.No.10-92/2010-IA.III dated 03.05.2013 for establishment of Common Effluent Treatment Plant of capacity 117 MLD for treatment of trade effluent of cluster of dyeing units of Ludhiana subject to the specific condition that "there will be no discharge in the Buddha Nallah. However, during the visit of Regional Office of the Ministry it



was observed that the project has been implemented in deviation from the approved configuration, as two separate CETPs of 40 MLD and 50 MLD capacities had been set up instead of a single 117 MLD CETP.

5) That the Ministry of Environment, Forest and Climate Change (MoEF&CC) vide letter file no. Q-15017/17/2017-CPW dated 11.11.2019 had released Grand-in-Aid for setting up of 50 MLD CETP at Tajpur Road, Ludhiana to the Punjab Dyers Association (PDA), subject to certain conditions and the special conditions as under:

- i. PDA will operate the CETP to comply with the parameters as proposed in the DPR and as per the undertaking submitted to the Punjab Pollution Control Board.
- ii. PDA will install suitable tertiary treatment unit with the CETP to achieve effluent discharge standards of BOD 10 mg/l and COD 50 mg/l at their own cost within six months' time of commissioning and not later than December, 2020.
- iii. The CETP will not discharge its effluent into Buddha Nallah and it will reuse either into the back process or irrigation by laying their own network at their own cost.

6) The Special Purpose Vehicle (SPV) namely Punjab Dyers Association (PDA) was granted consent to operate by the Board under the Water (Prevention and Control of Pollution) Act, 1974 vide no. CTOW/Fresh/LDH3/2022/18475759 dated 23.08.2022 valid upto 22.08.2023 with certain conditions as mentioned therein.

7) The Punjab Pollution Control Board is monitoring the CETP of 50 MLD capacity since the date of its inception but the CETP is not meeting with the standards prescribed in the DPR of the project. The project is also not meeting with the standards prescribed by the MoEF&CC, specifically with respect to TDS parameter. At times, the SPV also failed to qualify the standards prescribed for other parameters with respect to MoEF&CC standards. The parameters being observed at the inlet of CETP are also not meeting with the designed parameters prescribed by the SPV in the DPR submitted to the MoEF&CC at the time of availing grant in aid.

8) The Board has also got conducted a 3rd party monitoring of Common Effluent Treatment Plant (50 MLD) from "Shri Ram Institute for Industrial Research" on 13.11.2024. Analysis results revealed that the CETP is not meeting with the MoEF&CC standards with respect to TDS / FDS parameter (2276 mg/l against 2100 mg/l) and BOD parameter (38 mg/l against 30



mg/l). The effluent being received at the inlet of the CETP is also not meeting with the inlet design parameter of the CETP as per the analysis results. Hence, the CETP was found not achieving the standards as per MoEF&CC criteria. CETP is also not achieving the stringent standards on the basis of which it has been designed as per the DPR submitted with the MoEF&CC while availing the grant-in-aid from the Ministry. The CETP of 50 MLD capacity is also operating without the consent to operate of the Board under the Water (Prevention and Control of Pollution) Act, 1974.

9) That in the above background of the case, the Punjab Pollution Control Board has imposed Environmental Compensation upon SPV of 50 MLD CETP from time to time for continuous violation of the Water (Prevention and Control of Pollution) Act, 1974. In this regard, the detail of the Environmental Compensation imposed upon the SPV of 50 MLD capacity is given below.

- i. The Environmental Compensation amounting to Rs. 1,24,50,000/- was imposed vide order no. 383 dated 04.09.2024 for the period of violation from 09.06.2022 to 28.07.2023.
- ii. The Environmental Compensation amounting to Rs.25,00,000/- was imposed vide order no. 380 dated 03.09.2024 (as per the decision of the personal hearing dated 14.06.2024).
- iii. The Environmental Compensation amounting to Rs. 58,80,000/- (Rs. 18,30,000/- for period of 01.08.2023 to 30.09.2023 and Rs. 40,50,000/- for period of 01.10.2023 to 12.02.2024) was imposed vide order no. 465 dated 27.11.2024.
- iv. The Environmental Compensation amounting to Rs. 41,60,000/- was imposed vide order 513 dated 31.12.2024 for period of violation from 13.02.2024 to 18.09.2024, totalling to Rs. 2,49,90,000/-.
- v. The Environmental Compensation amounting to Rs. 69.00 Lakh for the period of violation from 19.09.2024 to 06.05.2025 was imposed vide office order no. 412 dated 18.09.2025 which was conveyed to the SPV vide letter no. 5375 dated 15.09.2025.

10) That the SPV of 50 MLD CETP has not deposited any amount of Environmental Compensation with the office of the Board.



- 11) The Board has further conducted monitoring of the 50 MLD CETP on 24.09.2025, 09.10.2025 and 13.11.2025. The analysis results of the above samples has revealed that the SPV is not meeting with the prescribed standards with respect to TDS in the samples collected on 24.09.2025; TDS, COD, BOD, SAR, colour and Oil & grease in the samples collected on 09.10.2025 and TSS, TDS & BOD in the samples collected on 13.11.2025.
- 12) It is relevant to mention here that the SPV of 50 MLD CETP had applied for obtaining the consent to operate of the Board through OCMMS portal. However, considering the violations, a show cause notice for refusal of consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 as well as notice to issue directions u/s 31-A of the Water (Prevention and Control of Pollution) Act, 1974 was issued to the SPV vide letter 6436 dated 14.11.2025 with an opportunity of the hearing before the Chairperson of the Board on 02.12.2025.
- 13) The hearing before the Chairperson of the Board on 02.12.2025 was attended by Sh. Bobby Jindal and Sh. Kamal Chauhan, Directors, who submitted reply dated 2.12.2025, which was taken on record. The Directors stated that the SPV has already responded to earlier notices and that the CETP generally meets prescribed standards, though its performance depends on the quality of effluent received from member units and the PPCB has not yet notified CETP inlet and PETP standards. SPV has filed review/appeal petitions regarding the EC of ₹69 lakh, the EC of ₹2.49 crore, and the ₹50 lakh BG, and requests that no further action be taken until decisions of the State Government, MoEF&CC, and the ongoing NGT cases are finalized. The Directors explained that the 9.10.2025 sampling showing exceedance occurred during SBR maintenance (1-20 October) was unintentionally and not communicated to PPCB and apologized while requesting fresh sampling. The Directors further stated that the SPV lacks statutory powers to enforce 20% effluent reduction by member units and requested the PPCB to issue directions under the Water Act, 1974 noting that certain units affecting CETP performance have already been identified but no action has been taken. The Directors further stated that the CETP is an essential "Violet category" service and revocation of consent would harm pollution control, and standards are still under formulation; therefore, no punitive action should be taken until all



pending reviews and legal proceedings are decided as the SPV is making maximum efforts to run the CETP within standards despite factors beyond its control.

14) It was observed by the Competent Authority that in spite of repeated directions issued by the Board, the SPV of 50 MLD CETP has failed to achieve the prescribed standards and has also not been able to submit the proposal plan for disposal of treated effluent for irrigation purpose as proposed at the time of obtaining Environmental Clearance and the grant in aid from the Ministry of Environment, Forest and Climate Change and NOC from the Board. After hearing the representative directors of the SPV, officers of the Board and considering the material facts, the Chairperson of the Board has taken certain decisions in the case. It was decided that the SPV shall deposit the Environmental Compensation of Rs. 2,49,90,000/- earlier imposed by the Board and Environmental Compensation for the further period from 11.07.2025 to 02.12.2025 shall be imposed on the SPV for non-compliance of environmental norms. The Environmental Engineer, Regional Office-3, Ludhiana was directed to calculate the Environmental Compensation for the period from 11.07.2025 to 02.12.2025 and get the same verified from the EC Verification Committee. The decisions so taken were conveyed to the Chairman of Punjab Dyers Association (SPV of 50 MLD CETP) vide letter no. 7206 dated 16.12.2025 for compliance but the SPV had not submitted any compliance of the decisions of hearing held on 02.12.2025.

15) In pursuance to the decisions taken during the hearing held on 02.12.2025, the Regional Office-3, Ludhiana has calculated the Environmental Compensation for the period of violation from 11.07.2025 to 02.12.2025 and the case was referred to the EC Verification Committee constituted by the Board for evaluation of Environmental Compensation to be imposed upon the industries, Urban Local Bodies, Health Care Establishment and other entities.

16) The EC Verification Committee has considered the case in its meeting held on 09.04.2026 for imposition of Environmental Compensation upon SPV of 50 MLD CETP in accordance with the formula and methodology evolved by the Central Pollution Control Board and adopted by the Punjab Pollution Control Board. The amount of Environmental Compensation for the period of violation from 11.07.2025 to 02.12.2025 (145 days) was calculated to be Rs. 43,50,000/- by the EC Verification Committee as per the following details:

| Particulars | Values |
|-------------|---|
| EC | $PI \times N \times R \times S \times LF$ |



| | | |
|----|---|--|
| PI | 32 | Being violation of Water Act, 1974 by red category unit |
| N | 145 | Period from 11.07.2025 to 02.12.2025 |
| R | 500 | Large scale red category unit |
| S | 1.5 | Large scale |
| LF | 1.25 | As population of Municipal Corporation, Ludhiana falls between 1 to 5 million. |
| EC | 32 x 145 x 500 x 1.5 x 1.25 = 43,50,000/- | |

17) Therefore, the SPV of 50 MLD CETP namely Punjab Dyers Association (PDA) through its Chairman and Directors is hereby directed to deposit an amount of Rs. 43,50,000/- towards Environmental compensation for the period of violation from 11.07.2025 to 02.12.2025 for violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 with the office of the Punjab Pollution Control Board within 15 days, from the date of receipt of this order, failing which, the Board shall be constrained to initiate necessary action for recovery of the amount of Environmental Compensation by adopting coercive measures, thereafter.

18) The EC Verification Committee has confirmed the imposition of Environmental Compensation amounting to Rs. 43,50,000/- (Fourty Three Lakh and Fitty Thousand only) upon SPV of 50 MLD CETP capacity for the period of violation from 11.07.2025 to 02.12.2025 (145 days). The calculated EC has been approved to be imposed by the Chairperson of the Board. Upon such imposition and approval, the orders for imposition of Environmental Compensation are being issued by the undesigned Member Secretary of the Board.

19) Take notice that no further intimation or reminder will be issued by the Board in this regard. Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana is directed to ensure compliance of directions issued in the case. A copy of this order be supplied to all the concerned for compliance.


Member Secretary



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana



Tele Fax:- 0161-4673789 Website:- www.ppcb.gov.in Email:- ppcbzo1ldh@gmail.com

No...1029...

Dated...15/4/26

To

M/s Punjab Dyers Associations (Focal Point Module),
CETP (40 MLD),
Tajpur Road, Jamalpur Awana,
Ludhiana

Subject:- Imposition of Environmental Compensation upon CETP of capacity 40 MLD (Focal Point Module) for violation of the provisions of Environmental Laws.

Please find enclosed herewith the copy of order no. 140 dated 15.4.2026 passed by the Competent Authority of the Punjab Pollution Control Board whereby Environmental Compensation amounting to Rs. 86,10,000/- (Rs. Eighty Six Lacs Ten Thousand only) has been imposed upon the CETP (40 MLD), Focal Point Module for violation of the provisions of Environmental Laws for the period from 07.05.2025 to 17.02.2026 (287 days) for information and compliance.

DA-As above


Environmental Engineer
Zonal Office-1, Ludhiana
Dated...15/4/26

Endst. No. 1030

A copy of the above is forwarded to the Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana for information and necessary action, please.

DA-As above


Environmental Engineer
Zonal Office-1, Ludhiana
Dated...15/4/26

Endst. No. 1031

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and to ensure the receipt of above orders to the concerned responsible person of the CETP (40 MLD), please.

DA-As above


Environmental Engineer
Zonal Office-1, Ludhiana



685 ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

No.140.....

Dated.15/11/26.....

Subject: Imposition of Environmental Compensation upon CETP of capacity 40 MLD (Focal Point Module) for violation of the provisions of Environmental Laws.

Order

The Punjab Pollution Control Board being the statutory regulatory authority is implementing the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the rules made there under in the State of Punjab. The main objective of the Board is maintaining or restoring the wholesomeness of water, the preservation of the quality of air and the protection and improvement of the environment.

2) The Ministry of Environment, Forest & Climate Change (MoEF&CC), Government of India has declared various clusters in the Country as Critically Polluted Areas (CPA), Severely Polluted Area (SPA) based on Cumulative Environmental Pollution Index (CEPI) score. Due to increased industrialization, activities of the Industrial units and some other identical reasons, Ludhiana city has been declared as Critically Polluted Area by the Central Pollution Control Board.

3) Briefly stated that the Punjab Dyers Association (PDA) Ludhiana has setup a Common Effluent Treatment Plant (CETP) of capacity 40 MLD for treatment of waste water from the cluster of textiles dyeing industries located at Focal Point, Ludhiana. The CETP has been commissioned and the trial run of the CETP was started on 19.10.2021 and the CETP was formally inaugurated by the State Government on 04.01.2022.

4) The Special Purpose Vehicle (SPV) was granted consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/LDH4/2023/22538966 dated 24.06.2023, valid upto 23.09.2023 for discharge of trade effluent @ 40,000 KLD into Buddha Nallah after treatment through CETP of 40 MLD (Focal Point Module) and domestic effluent @ 1.5 KLD onto land for plantation after passing through septic tank.

5) The final outlet of the CETP 40 MLD at Tajpur Road CETP was visited by Hon'ble Member of Parliament (Rajya Sabha) Sant Baba Balbir Singh Seechewal and Hon'ble Member of Legislative Assembly Punjab Sh. Daljit Singh Grewal, Chairman Vidhan Sabha Committee constituted on 08.06.2023 for the issues related to Buddha Nallah and Ghaggar Nadi along with the officers of the Board and District Administration. During visit, it was observed that at the

Page 1 of 5

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outlet of CETP in Buddha Nallah, effluent was coming at comparable slow pace with lesser quantum than the normal discharge with having blackish colour. The team then visited the CETP 40 MLD and observed that the decanting near the outlet of CETP was not in process. The sample of effluent collected from the tank after Chlorine contact tank collected during visit was also of blackish colour and was leading to the final outlet into Buddha Nallah. The physical condition of the current samples, previous analysis results reveals that the CETP is not working effectively and efficiently. On enquiry, the representative of the CETP stated that the cleaning of clarifier will resolve the issue and it is also scheduled shortly and 2 no. of SBR tanks are already under maintenance.

6) It is pertinent to mention here that monthly effluent samples were collected by the Board from the month of January, 2022 to May, 2023 and as per analysis reports, the concentration of various parameters of the outlet stream were beyond the prescribed limits of MoEF&CC as well as stringent standards prescribed by the Board.

7) Considering the violations, the SPV was issued notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and for imposition of Environmental Compensation by the Board with an opportunity of personal hearing before Chairman of the Board on 12.06.2023, wherein after hearing the representatives of the industry and the PPCB officers it was decided that Interim EC of Rs. 75 Lacs be imposed on the SPV.

8) And whereas due to continued violations w.r.t. non achievement of standards and violation of the EC conditions the SPV was issued notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 and for imposition of Environmental Compensation by the Board with an opportunity of personal hearing before Chairman of the Board on 18.09.2023, wherein after considering the reply submitted by the SPV and hearing the PPCB officers it was decided that to calculate the Environmental Compensation since the start of CETP considering continued violations being committed by the SPV by way of discharging its effluent into Budha Nallah in violation of the condition of Environmental Clearance granted by the Ministry of Environment, Forest and climate change by adjusting the period/amount of the EC already imposed by the Board and deposited by the SPV.

9) That it is relevant to mention here that the Hon'ble Supreme Court of India has considered the concept of Polluter Pay's Principle in Indian Council for Enviro Legal Action and



others v/s Union of India and others (1996) 3 SCC 212 para 16, Vellore Citizens Welfare Forum v/s Union of India (1996) 5 SCC 647 para 12-18 and held that Polluter Pay's Principle is accepted principle and part of environmental law of the country without even specific statute.

10) That, the CETP was directed vide Board's letter no. 80 dated 17.03.2025, to deposit an amount of Rs. 2,21,70,000/- (Rs. 2,96,70,000 - Rs. 75,00,000) as Environmental compensation for the period of violation from 04.01.2022 to 18.09.2024 in the Board within 15 days.

11) That as per monitoring conducted by CPCB in the month of December 2024, at the inlet of CETP, TDS parameter was observed to be 4532 mg/l which is much beyond the design parameter (1900 mg/l) as mentioned by the SPV at the time of submission of DPR for obtaining grant in aid by the Central and State Government. Similar trend was observed in the earlier monitoring carried out by the Board and other agencies. Certain instances have come to light in which various member units of PDA have been found discharging untreated effluents in MC sewer lines bypassing the dedicated conveyance systems.

12) That, the matter was considered by the Competent Authority and the SPV was issued notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974, show cause notice for non-submission of Environmental Compensation imposed on the SPV alongwith notice for imposition of Environmental Compensation with hearing before Chairman of the Board on 06.05.2025, wherein it was decided that Environmental Compensation shall be imposed on the SPV for non-compliance of environmental norms for a further period from 19.09.2024 to 06.05.2025.

13) That, the CETP was directed vide Board's letter no. 411 dated 11.9.2025, to deposit an amount of Rs. 69,00,000/- as Environmental compensation for the period of violation 19.09.2024 to 06.05.2025 in the Board within 15 days.

14) That, the SPV was issued notice for non-compliance of decision of hearing taken by Chairman of the Board on 06.05.2025 alongwith an opportunity of personal hearing before the Chairperson of the Board on 10.07.2025 wherein, it was decided that Environmental Compensation shall be imposed on the SPV for non-compliance of environmental norms for the further period of violation from 07.05.2025 to 10.07.2025.

15) That, the SPV was again issued notice u/s 33-A of Water Act, 1974 alongwith



notice for imposition of EC for non-compliance for environmental norms alongwith an opportunity of personal hearing before the Chairperson of the Board on 17.02.2026 wherein, it was decided that the Environmental Compensation shall be imposed on SPV for non-compliance of environmental norms for further period of violation from 11.07.2025 to 17.02.2026.

16) That in pursuance to the decisions of hearing held on 10.07.2025 and 17.02.2026, the Environmental Engineer, Regional Office-1, Ludhiana has calculated the Environmental Compensation for the period of violation from 07.05.2025 to 17.02.2026 and referred the case to the EC Verification Committee constituted by the Board for evaluation of Environmental Compensation to be imposed upon the defaulters of pollution. The EC Verification Committee has considered the case in its meeting held on 09.04.2026 for imposition of Environmental Compensation upon SPV of 40 MLD CETP in accordance with the formula and methodology evolved by the Central Pollution Control Board and adopted by the Punjab Pollution Control Board. The amount of Environmental Compensation for the period of violation from 07.05.2025 to 17.02.2026 (287 days) was calculated to be Rs. 86,10,000/- by the EC Verification Committee as per the following details:

| Particulars | Values | |
|-------------|---|--|
| EC | PI x N x R x S x LF | |
| PI | 32 | Being violation of Water Act, 1974 by red category unit |
| N | 287 | Period from 07.05.2025 to 17.02.2026 |
| R | 500 | Large scale red category unit |
| S | 1.5 | Large scale |
| LF | 1.25 | As population of Municipal Corporation, Ludhiana falls between 1 to 5 Million. |
| EC | $32 \times 287 \times 500 \times 1.5 \times 1.25 = 86,10,000/-$ | |

17) Therefore, the SPV of 40 MLD CETP, Punjab Dyer Association through its Chairman and Directors is hereby directed to deposit an amount of Rs. 86,10,000/- towards Environmental compensation for violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 for the period of violation from 07.05.2025 to 17.02.2026 with the office of the Punjab Pollution Control Board within 15 days, from the date of receipt of this order, failing which, the Board shall be constrained to initiate necessary action for recovery of the amount of Environmental Compensation by adopting coercive measures, thereafter.

18) The EC verification committee has confirmed the imposition of EC amounting to



Rupees Rs. 86,10,000/- (Eighty Six Lakh Ten Thousand only) upon SPV of 40 MLD CETP capacity for the period of violation from 07.05.2025 to 17.02.2026 (287 days). The calculated EC has been approved to be imposed by the Chairperson of the Board. Upon such imposition and approval, the orders for imposition of Environmental Compensation are being issued by the undersigned Member Secretary of the Board.

19) Take notice that no further intimation or reminder will be issued or served by the Board in this regard after the lapse of stipulated period of 15 days. Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana is directed to ensure compliance of directions issued in the case. A copy of this order be supplied to all the concerned for compliance.


Member Secretary



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



Zonal Office-II, E-648-B, Back Side CICU Office, Phase-5, Focal Point, Ludhiana

E-mail: seezo2ldhppcb@yahoo.com

Ph No. 0161-2670141

No. PPCB/SEE/ZO-2/LDH/2026/1879-71 Regd.

Dated 16/04/2026

To

- 1) The Chairman,
Bahadur Ke Textile & Knitwear Association (SPV),
C/o M/s Adinath Dyeing & Finishing Mills,
Bahadurke Road, Dyeing Complex,
Ludhiana.
- 2) The Director,
Bahadur Ke Textile & Knitwear Association (SPV),
C/o M/s Shri Balaji Finishing Mills,
Bahadurke Road, Dyeing Complex,
Ludhiana.

Subject: Imposition of Environmental Compensation upon CETP of 15 MLD capacity installed at Bahadur ke Road, Dyeing Complex, Ludhiana for violation the provisions of Water (Prevention & Control of Pollution) Act, 1974,

Please find enclosed order no. 143 dated 15.04.2026 passed by the Competent Authority of the Punjab Pollution Control Board, whereby, the Environmental Compensation amounting to Rs. 19,50,000 /- (Rs. Nineteen lacs fifty thousand only) has been imposed upon the Special Purpose Vehicle (SPV) i.e. CETP of 15 MLD capacity for violation the provisions of Water (Prevention & Control of Pollution) Act, 1974 for the period from 07.05.2025 to 10.07.2025 (65 days), for information and compliance. It is requested to deposit the Environmental Compensation, immediately after receipt of this order.

DA/as above

Endst. No. 1879

C.P.
16/4/26
For and on behalf of
Punjab Pollution Control Board
Dated 16/04/2026

A copy of the above alongwith order no. 143 dated 15.04.2026 is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information and necessary action. He is requested to get the copy of the above said order received by the SPV.

C.P.
16/4/26
For and on behalf of
Punjab Pollution Control Board



6381 ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

No. 143

Dated. 15/4/26

Subject: Imposition of Environmental Compensation upon CETP of 15 MLD capacity installed at Bahadur ke Road, Dyeing Complex, Ludhiana for violation of the provisions of Water (Prevention and Control of Pollution) Act, 1974

Order

The Punjab Pollution Control Board being the statutory regulatory authority is implementing the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the rules made there under in the State of Punjab. The main objective of the Board is maintaining or restoring the wholesomeness of water, the preservation of the quality of air and the protection and improvement of the environment.

2) The Government of India, Ministry of Environment, Forest & Climate Change (MoEF&CC) has declared various clusters in the Country as Critically Polluted Areas (CPA), Severely Polluted Area (SPA) based on Cumulative Environmental Pollution Index (CEPI) score. Due to increased industrialization, activities of the Industrial units and some other identical reasons, Ludhiana city has been declared as Critically Polluted Area by the Central Pollution Control Board.

3) The Special Purpose Vehicle (SPV) namely The Bahadur Ke Textile and Knitwear Association (BKTKA) was granted Environmental Clearance by the Ministry of Environment, Forest and climate Change (MOEF andCC) vide letter no. F. No.10-119/2011-IA.III dated 08.12.2014 for establishment of Common Effluent Treatment Plant of capacity 15 MLD for treatment of trade effluent of cluster of dyeing industries of Bahadur ke Road, Ludhiana subject to certain conditions and the specific condition that "the project proponent shall maintain Zero Liquid Discharge (ZLD). Consent to establish was accordingly granted by the Punjab Pollution Control Board to the SPV based on the condition of the ZLD.

4) It is relevant to mention here that the Appraisal Committee in its meeting held in the MOEF and CC on 03.03.2016 on Common Effluent Treatment Plants (CETPs) has recommended and approved the CETP proposal of M/s Bahadur Ke Textile and Knitwear Association, Bahadur Ke Road, Ludhiana that the project proponent may initiate the CETP based on conventional treatment system in phase-1 and may adopt ZLD in phase-2 for which the project proponent will apply to MOEF and CC at later a stage as an upgradation case. The minutes of the appraisal committee meeting on CETPs held on 03.03.2016 were conveyed by the Government of India, Ministry of Environment, Forest and Climate Change to the Member Secretary, Punjab Pollution Control Board with copy to the Chairman / Managing Director, M/s

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Bahadur Ke Textile and Knitwear Association C/o Jain Shawls, Bahadur Ke Road, Industrial Zone, Ludhiana vide F.No. Q-15017/22/2014-CPW dated 18.03.2016.

5) The Government of India and Government of Punjab had extended financial assistance for the setting up of CETP of 15 MLD capacity by the SPV namely Bahadur Ke Textile and Knitwear Association. The SPV had undertaken to achieve the standards prescribed in the DPR of the project. The SPV was granted Consent to Operate (CTO) by the Board vide no. CTOW/Varied/LDH3/2020/11846013 dated 10.09.2020 having validity upto 31.03.2021 for 1st phase of conventional treatment with certain conditions as mentioned herein. Some of the specific conditions imposed in the said consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 are reproduced below.

a) The SPV shall comply with all the terms and conditions of the meeting of the Appraisal Committee of MoEF&CC held on 18-03-2016.

b) The SPV shall comply with the conditions/stipulations imposed by the Ministry of Environment, Forest & Climate Change (MoEF&CC) while granting the Environmental clearance vide no. 10-119/2011-IA-III dated 08.12.2014 for the project.

c) The SPV shall comply with all the discharge parameters prescribed by the Board from time to time i.e. pH @ 6.5-8.5, BOD @ < 10 mg/l, COD @ < 50 mg/l, TSS @ < 10 mg/l, Chromium @ Nil, Sulphide @ 0.01 mg/l, TDS @ 2100 ppm, Oil & grease @ nil, Phenolic Compound @ Nil, SAR @ 7, RSC @ 3 mg/l and Bio-Assay @ 90 % survival of fish after 96 hours of 100% effluent.

6) In view of the above facts of the case, the SPV was bound to upgrade the CETP of 15 MLD capacity to ZLD technology and achieve the standards prescribed in the DPR of the project and mentioned in the consent to operate granted by the Board. However, the CETP of 15 MLD capacity has failed to achieve the standards prescribed in the DPR of the project and also failed to upgrade the CETP to ZLD technology.

7) The SPV of 15 MLD CETP has been constantly and continuously been persuaded by the Board for upgradation of the CETP to ZLD technology and to achieve the prescribed standards in the DPR. In this regard, the SPV has been afforded numerous opportunities of personal hearing before the chairman of the Board from time to time i.e. on 11.09.2020, 26.08.2021, 27.02.2022, 19.04.2022, 16.06.2023 and on 09.08.2024 but the SPV has failed to submit any proposal for upgradation of the CETP to ZLD technology and has also failed to achieve the standards as per DPR of the project submitted to the MoEF & CC. Even otherwise, the CETP of 15 MLD capacity has failed to achieve the standards prescribed by the Ministry of Environment, Forest and Climate Change for the CETPs vide notification dated 01.01.2016.



8) Considering the violations being committed by the CETP of 15 MLD capacity, the Punjab Pollution Control Board has imposed Environmental Compensation upon the SPV of 15 MLD capacity for violation of the Water (Prevention and Control of Pollution) Act, 1974. It is relevant to mention here that the Punjab Pollution Control Board has imposed environmental Compensation amounting to Rs. 77,62,500/- vide order no. 335 dated 04.10.2022 for the period of violation from 25.09.2021 to 19.04.2022. Thereafter, the Board has considered the violations committed by 15 MLD CETP with effect from 07.08.2020 to 18.09.2024 and Environmental Compensation was calculated in accordance with the formula and the methodology evolved by the Central Pollution Control Board and adopted by the Punjab Pollution Control Board. The amount of Environmental Compensation for the period of violation from 07.08.2020 to 18.09.2024 was calculated to be Rs. 4,51,20,000/-. As the Board has already imposed the Environmental Compensation amounting to Rs. 77,62,500/- upon SPV of 15 MLD capacity vide order no. 335 dated 04.10.2022 for the period of violation from 25.09.2021 to 19.04.2022, the amount of Rs. 77,62,500/- was deducted from the total amount of Environmental Compensation of Rs. 4,51,20,000/- which was imposed for the period of violation from 07.08.2020 to 18.09.2024 (which also included the period of violation 25.09.2021 to 19.04.2022). Hence, the Environmental Compensation of Rs. 3,73,57,500/- was imposed upon SPV of 15 MLD Common Effluent Treatment Plant vide order no. 3 dated 08.01.2025 which was conveyed to the SPV vide letter no. 148 dated 10.01.2025.

It is relevant to mention here that the Environmental Compensation amounting to Rs. 77,62,500/- was recovered by the Board by way of encashment from the performance Bank Guarantee of the SPV amounting to Rs. 2,40,00,000/-. Remaining amount of Bank Guarantee (Rs. 2,40,00,000- Rs. 77,62,500/-) = 1,62,37,500/- was refunded by the bank to the SPV of CETP of 15 MLD capacity.

9) That thereafter, a third-party monitoring of the 15 MLD CETP was carried out through Shri Ram Institute for Industrial Research wherein it was observed that the industry is not meeting with the prescribed standards with respect to BOD (119 mg/l), COD (484 mg/l), Oil & Grease (35 mg/l), TSS (140 mg/l), TDS & FDS (5344 mg/l) and SAR (32.3 mg/l). Accordingly, the Board has issued notice u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 to the SPV of 15 MLD CETP vide letter no. 6872-73 dated 17/12/2024 for non-adoption of ZLD and non-compliance of environmental norms with an opportunity of personal hearing before the Chairman of the Board on 07.01.2025.

10) The SPV of 15 MLD CETP attended the hearing on 07.01.2025 before the Competent Authority and disclosed that the CETP has approached the Ministry of Environment,



Forest and Climate Change, Government of India for annulling the condition imposed in the Environmental Clearance that the Project Proponent shall maintain zero discharge and to allow the CETP to discharge treated effluent as per MoEF&CC standards. The case was considered by the EAC-II of the MoEF&CC in its meeting held on 17.12.2024 but the case was deferred to seek Clarification from the policy section of the MoEF&CC with regard to the amendment in the conditions of earlier granted Environmental Clearance since as of now the CETP of textile/dyeing units are not covered under the ambit of EIA notification in light of the notification dated 19.12.2024. With respect to the allowing of discharge of treated water into Buddha Nallah, the committee of MoEF&CC during the above meeting held on 17.12.2024 observed that the instant project lies in CPA-Ludhiana and in CEPI score, the component of water is higher, accordingly technicality for giving such relaxation for discharge of treated water may be obtained from Central Pollution Control Board by the project proponent. The SPV requested to provide 15 days' time for filing addendum to their reply after considering the outcome to their application for amendment in EC and considering the results of CPCB that have re-monitored the CETP in December 2024.

11) Accordingly, another opportunity of personal hearing was extended to the CETP of 15 MLD capacity before the Chairman of the Board on 22.01.2025. However, no one on behalf of the SPV attended the hearing but a written reply was received. After hearing the officers of the Board and considering the material facts of the case including the written reply of the SPV, the Chairman of the Board has taken certain decisions and one of the decisions was for the imposition of Environmental Compensation on the SPV of 15 MLD CETP for continued violation with effect from 19.09.2024 till the date of hearing. It was further decided that the Environmental Engineer, Regional Office-3, Ludhiana shall calculate the Environmental Compensation to be imposed on the SPV and place the matter for approval of the Competent Authority.

12) That the proceedings of the hearing held on 22.01.2025 were conveyed to the SPV of 15 MLD CETP vide letter no. 994 dated 21.02.2025 for compliance but the SPV had neither submitted any compliance of the decisions of hearing held on 22.01.2025 nor provided any follow up with respect to the application pending with the MoEF&CC for annulling the condition of ZLD earlier prescribed in the environmental clearance.

13) It is relevant to mention here that various parameters at the inlet of the CETP of 15 MLD capacity were found to be beyond the designed parameters (submitted in the DPR of the CETP at the time of obtaining grant in aid from the Central and State Government) as per the results of the monitoring carried out by the team of Central Pollution Control Board in the month



of April 2024. The parameters were again found to be beyond the designed parameters of the CETP when monitoring was carried out by the Central Pollution Control Board in December 2024 in pursuance to the order dated 27.11.2024 passed by the Hon'ble National Green Tribunal in Original Application no.225 of 2022 with Original Application no.546 of 2024. It is further relevant to mention here that the monitoring earlier carried out by the Board officers before and after the monitoring of Central Pollution Control Board was also found to be not favorable.

14) In the meantime, the SPV of 15 MLD CETP had applied for obtaining the consents to operate of the Board under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 through OCMMS portal. However, considering the violations, a show cause notice for refusal of consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 as well as notice to issue directions u/s 31-A of the Water (Prevention and Control of Pollution) Act, 1974 was issued to the SPV of 15 MLD CETP vide letter no.2811-12 dated 21.04.2025 with an opportunity of the hearing before the Chairman of the Board on 06.05.2025.

24 15) That the hearing before the Chairman of the Board on 06.05.2025 was attended by Sh. Lalit Jain, Chairman of the SPV, Sh. Rajneesh Gupta, Director and Sh. Amit Awasthi (Sadan Hosiere Pvt. Ltd.) member of SPV of 15 MLD capacity. The representatives present on behalf of the SPV of 15 MLD CETP submitted a written reply which was taken on record. The representatives stated that the SPV is taking steps to improve of the functioning of CETP one of which is ensuring that the temperature of the wastewater at the inlet of SBR is not more than 35°C which is most suited for the growth of heterotrophic bacteria for removal of substrate in the wastewater and for this the SPV has issued a purchase order to M/s Mint Resonance Engineering (P) Ltd., for installation of Louver Type Mist Cooling System (LTMCS).

It was observed that in-spite of repeated directions issued by the Board, the SPV of 15 MLD CETP has failed to achieve the prescribed standards and has also not been able to implement the Zero Liquid Discharge treatment system as proposed at the time of obtaining Environmental Clearance and the grant in aid from the Ministry of Environment, Forest and Climate Change.

After hearing the representatives of the SPV, officers of the Board and considering the material facts of the case, the Chairman of the Board has taken certain decisions in the case which were conveyed to the Chairman of Bahadur Ke Textile and Knitwear Association (BKTKA) i.e. SPV of 15 MLD CETP vide letter no. 1994 dated 15.05.2025 for compliance. The decisions taken with regard to the Environmental Compensation were that the SPV shall deposit the Environmental Compensation of Rs. 3,73,57,500/- earlier imposed by the Board and



Environmental Compensation for the further period from 19.09.2024 to 06.05.2025 shall be imposed on the SPV for non-compliance of environmental norms. The Environmental Engineer, Regional Office-3, Ludhiana was directed to calculate the Environmental Compensation for the period from 19.09.2024 to 06.05.2025 and get the same verified from the EC Verification Committee.

In pursuance to the decisions taken during the hearing held on 06.05.2025, the Regional Office-3, Ludhiana has calculated the Environmental Compensation for the period of violation from 19.09.2024 to 06.05.2025 and the case was referred to the EC Verification Committee constituted by the Board. The EC Verification Committee in its meeting held on 01.09.2025 decided to impose Environmental Compensation amounting to Rs. 69.00 Lakh upon the SPV of 15 MLD capacity. Accordingly, Environmental Compensation amounting to Rs. 69.00 Lakh was imposed upon the SPV of 15 MLD CETP for the period of violation from 19.09.2024 to 06.05.2025 vide office order no.421 dated 18.09.2025.

16) It is relevant to brought on record that the Hon'ble Supreme Court of India has considered the Principles of Precaution, Sustainable development and Polluter Pay's and decided to strictly implement the same. The decisions so taken by the Hon'ble Supreme Court of India are summarized herein below:

a) The concept of precautionary principle was considered in M.C Mehta versus Union of India and others and vide judgment dated 11.10.1996 the Hon'ble Supreme Court of India held that the Precautionary Principle has been accepted as a part of the Law of the land.

b) The concept of sustainable development was considered in M.C Mehta versus Union of India and others (1997) 2 SCC 353 and it was decided by the Hon'ble Supreme Court of India that the development is essential for the economy of the country but at the same time the environment and eco systems have to be protected.

c) The Hon'ble Supreme Court of India has also considered the concept of Polluter Pay's Principle in Indian Council for Enviro Legal Action and others v/s Union of India and others (1996) 3 SCC 212 para 16, Vellore Citizens Welfare Forum v/s Union of India (1996) 5 SCC 647 para 12-18 and held that Polluter Pay's Principle is accepted principle and part of environmental law of the country without even specific statute.

17) That in-spite of the imposition of Environmental Compensation as explained herein above, the CETP of 15 MLD capacity has failed to achieve the standards prescribed in the DPR of the project submitted at the time of obtaining Environmental Clearance and grant in aid from the Ministry of Environment, Forest and Climate Change. Considering the continuous violations, a further notice u/s33-A of the Water (Prevention and Control of Pollution) Act, 1974



was issued to the Chairman and Director of Bahadur Ke Textile and Knitwear Association (BKTKA) i.e. SPV of 15 MLD Common Effluent Treatment Plant vide letter no. 4099-4100 dated 27.06.2025 with an opportunity of hearing before the Chairperson on 10.07.2025.

The hearing before the Chairperson of the Board on 10.07.2025 was attended by Sh. Rajneesh Gupta, Sh. Subhash Saini, Sh. Lalit Jain and Sh. Amit Awasthi all Directors of the SPV of 15 MLD CETP. The representatives submitted a written reply which was taken on record. The representatives stated that in order to cope with the changing characteristics of wastewater, the SPV has added DAF to improve the functioning of CETP. They further stated that there has been improvement in the results of the wastewater sampling carried out by the Central Pollution Control Board in the month of December, 2024 as compared to the sampling results of the monitoring carried out by the Central Pollution Control Board in the month of April, 2024. The representatives of the SPV stated that the analysis results of the samples collected by the Central Pollution Control Board in the inlet of SBR in the month of December, 2024 are better than the results at the final treated effluent after chlorination which shows that the results of the Central Pollution Control Board are not representative and for this the SPV is in the process to file objections with the Central Pollution Control Board.

After, the hearing the representative directors of the SPV of 15 MLD CETP, officers of the Board and considering the material facts of the case, the Chairperson of the Board has taken certain decisions and one of the decisions was that Environmental Compensation shall be imposed on the SPV for non-compliance of environmental norms for a further period from 07.05.2025 to the date of hearing. The Environmental Engineer, Regional Office-3, Ludhiana shall get the Environmental Compensation verified from the committee and ensure the issuance of the orders in this regard. The proceedings of the hearing held on 10.07.2025 were conveyed to the SPV of 15 MLD capacity vide letter no. 4467 dated 18.07.2025 and a copy of the same was forwarded to the Environmental Engineer, Regional Office-3, Ludhiana for necessary action.

18) That in pursuance to the decisions of hearing held on 10.07.2025, the Environmental Engineer, Regional Office-3, Ludhiana has calculated the Environmental Compensation for the period of violation from 07.05.2025 to 10.07.2025 and referred the case to the EC Verification Committee constituted by the Board for evaluation of Environmental Compensation to be imposed upon the defaulters of pollution. The EC Verification Committee has considered the case in its meeting held on 01.09.2025 for imposition of Environmental Compensation upon SPV of 15 MLD CETP in accordance with the formula and methodology evolved by the Central Pollution Control Board and adopted by the Punjab Pollution Control Board. The amount of Environmental Compensation for the period of violation from 07.05.2025



to 10.07.2025 (65 days) was calculated to be Rs. 19,50,000/- by the EC Verification Committee as per the following details:

| Particulars | Values | |
|-------------|--|--|
| EC | PI x N x R x S x LF | |
| PI | 32 | Being violation of only Water Act, 1974 |
| N | 65 | from 07.05.2025 to date of hearing i.e. 10.07.2025 |
| R | 500 | Since unit is large scale unit |
| S | 1.5 | For large scale unit |
| LF | 1.25 | As population of Municipal Corporation, Ludhiana falls between 1 to 5 Million. |
| EC | 32x 65 x 500x 1.5 x 1.25 = 19,50,000/- | |

19) Therefore, the SPV of 15 MLD CETP Bahadur Ke Textile and Knitwear Association (BKTKA) through its Chairman and Directors is hereby directed to deposit an amount of Rs. 19,50,000/- towards Environmental compensation for violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 for the period of violation from 07.05.2025 to 10.07.2025 with the office of the Punjab Pollution Control Board within 15 days, from the date of receipt of this order, failing which, the Board shall be constrained to initiate necessary action for recovery of the amount of Environmental Compensation by adopting coercive measures, thereafter.

20) The EC Verification Committee has confirmed the imposition of Environmental Compensation amounting to Rupees 19,50,000/- (Nineteen Lakh Fifty Thousand only) upon SPV of 15 MLD CETP capacity for the period of violation from 07.05.2025 to 10.07.2025 (65 days). The calculated EC has been approved to be imposed by the Chairperson of the Board. Upon such imposition and approval, the orders for imposition of Environmental Compensation are being issued by the undesignated Member Secretary of the Board.

21) Take notice that no further intimation or reminder will be issued by the Board in this regard. Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana is directed to ensure compliance of directions issued in the case. A copy of this order be supplied to all the concerned for compliance.


Member Secretary



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



Zonal Office-II, E-648-B, Back Side CICU Office, Phase-5, Focal Point, Ludhiana

E-mail: seezo2ldhppcb@yahoo.com

Ph No. 0161-2670141

No. PPCB/SEE/ZO-2/LDH/2026/1873-74 Regd.

Dated 16/04/26

To

- 1) The Chairman,
Bahadur Ke Textile & Knitwear Association (SPV),
C/o M/s Adinath Dyeing & Finishing Mills,
Bahadurke Road, Dyeing Complex,
Ludhiana.
- 2) The Director,
Bahadur Ke Textile & Knitwear Association (SPV),
C/o M/s Shri Balaji Finishing Mills,
Bahadurke Road, Dyeing Complex,
Ludhiana.

Subject: Imposition of Environmental Compensation upon CETP of 15 MLD capacity installed at Bahadur ke Road, Dyeing Complex, Ludhiana for violation the provisions of Water (Prevention & Control of Pollution) Act, 1974,

Please find enclosed order no. 141 dated 15.04.2026 passed by the Competent Authority of the Punjab Pollution Control Board, whereby, the Environmental Compensation amounting to Rs. 43,50,000 /- (Rs. Forty-three lacs fifty thousand only) has been imposed upon the Special Purpose Vehicle (SPV) i.e. CETP of 15 MLD capacity for violation the provisions of Water (Prevention & Control of Pollution) Act, 1974 for the period from 11.07.2025 to 02.12.2025 (145 days), for information and compliance. It is requested to deposit the Environmental Compensation, immediately after receipt of this order.

DA/as above

Endst. No. 1875.....

For and on behalf of
Punjab Pollution Control Board
Dated 16/04/26

A copy of the above alongwith order no. 141 dated 15.04.2026 is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information and necessary action. He is requested to get the copy of the above said order received by the SPV.

For and on behalf of
Punjab Pollution Control Board



680 ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

No. 141

Dated. 15/4/22

Subject: Imposition of Environmental Compensation upon CETP of 15 MLD capacity installed at Bahadur Ke Road, Dyeing Complex, Ludhiana for violation of the provisions of Water (Prevention and Control of Pollution) Act, 1974

Order

The Punjab Pollution Control Board being the statutory regulatory authority is implementing the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the rules made there under in the State of Punjab. The main objective of the Board is maintaining or restoring the wholesomeness of water, the preservation of the quality of air and the protection and improvement of the environment.

2) The Government of India, Ministry of Environment, Forest & Climate Change (MoEF&CC) has declared various clusters in the Country as Critically Polluted Areas (CPA), Severely Polluted Area (SPA) based on Cumulative Environmental Pollution Index (CEPI) score. Due to increased industrialization, activities of the Industrial units and some other identical reasons, Ludhiana city has been declared as Critically Polluted Area by the Central Pollution Control Board.

3) The Special Purpose Vehicle (SPV) namely The Bahadur Ke Textile and Knitwear Association (BKTKA) was granted Environmental Clearance by the Ministry of Environment, Forest and climate Change (MOEFandCC) vide letter no. F. No.10-119/2011-IA.III dated 08.12.2014 for establishment of Common Effluent Treatment Plant of capacity 15 MLD for treatment of trade effluent of cluster of dyeing industries of Bahadur ke Road, Ludhiana subject to certain conditions and the specific condition that "the project proponent shall maintain Zero Liquid Discharge (ZLD). Consent to establish was accordingly granted by the Punjab Pollution Control Board to the SPV based on the condition of the ZLD.

4) Considering the violations being committed by the CETP of 15 MLD capacity, the Punjab Pollution Control Board has imposed Environmental Compensation upon the SPV of 15 MLD capacity from time to time since the inspection of the CETP for violation of the Water (Prevention and Control of Pollution) Act, 1974. Environmental Compensation amounting to Rs. 77,62,500/- was imposed vide order no. 335 dated 04.10.2022 for the period of violation from 25.09.2021 to 19.04.2022. Thereafter, Environmental Compensation in accordance with the formula and the methodology evolved by the Central Pollution Control Board and adopted by the Punjab Pollution Control Board was calculated to be Rs. 4,51,20,000/- for the period of violation from 07.08.2020 to

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18.09.2024. As the Board has already imposed the Environmental Compensation amounting to Rs. 77,62,500/- upon SPV of 15 MLD capacity vide order no. 335 dated 04.10.2022 for the period of violation from 25.09.2021 to 19.04.2022, the amount of Rs. 77,62,500/- was deducted from the total amount of Environmental Compensation of Rs.4,51,20,000/- which was imposed for the period of violation from 07.08.2020 to 18.09.2024 (which also included the period of violation 25.09.2021 to 19.04.2022). Hence, the Environmental Compensation of Rs. 3,73,57,500/- was imposed upon SPV of 15 MLD Common Effluent Treatment Plant vide order no. 3 dated 08.01.2025 which was conveyed to the SPV vide letter no. 148 dated 10.01.2025.

It is relevant to mention here that the Environmental Compensation amounting to Rs. 77,62,500/- was recovered by the Board by way of encashment from the performance Bank Guarantee of the SPV amounting to Rs. 2,40,00,000/-. Remaining amount of Bank Guarantee (Rs. 2,40,00,000- Rs. 77,62,500/-) =1,62,37,500/- was refunded by the bank to the SPV of CETP of 15 MLD capacity.

5) In view of the continuous violations, a show cause notice for refusal of consent to operate and notice to issue directions under Water (Prevention and Control of Pollution) Act, 1974 was issued to the SPV vide letter no. 2811-12 dated 21.04.2025 with an opportunity of hearing before the Chairman of the Board on 06.05.2025. In pursuance to the decisions taken during the hearing held on 06.05.2025, the Regional Office-3, Ludhiana has calculated the Environmental Compensation for the period of violation from 19.09.2024 to 06.05.2025 and the case was referred to the EC Verification Committee constituted by the Board. The EC Verification Committee in its meeting held on 01.09.2025 decided to impose Environmental Compensation amounting to Rs. 69.00 Lakh upon the SPV of 15 MLD capacity. Accordingly, Environmental Compensation amounting to Rs. 69.00 Lakh was imposed upon the SPV of 15 MLD CETP for the period of violation from 19.09.2024 to 06.05.2025 vide office order no.421 dated 18.09.2025, which was conveyed to the SPV vide letter no. 1824-25 dated 19.09.2025.

6) A further notice u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 was issued to the SPV of 15 MLD CETP vide letter no. 4099-4100 dated 27.06.2025 with an opportunity of the hearing before the Chairperson of the Board on 10.07.2025 which was attended by Sh. Rajnesh Gupta, Sh. Shubas Saini, Sh. Lalit Jain and Sh. Amit Awasthi all directors of the SPV. In pursuance to the decisions taken during the hearing held on 10.07.2025, the Regional Office-3, Ludhiana has calculated the Environmental Compensation for the period of violation from 07.05.2025 to 10.07.2025 and the case was referred to the EC Verification Committee constituted



by the Board. The EC Verification Committee in its meeting held on 01.09.2025 decided to impose Environmental Compensation amounting to Rs. 19.50 Lakh upon the SPV of 15 MLD capacity for the period of violation from 07.05.2025 to 10.07.2025 (65 days).

7) That in spite of hearing extended from time to time and the imposition of Environmental Compensation as explained herein above, the CETP of 15 MLD capacity has failed to achieve the standards prescribed in the DPR of the project submitted at the time of obtaining Environmental Clearance and grant in aid from the Ministry of Environment, Forest and Climate Change. Considering the continuous violations, a further notice u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 was issued to the Chairman and Director of Bahadur Ke Textile and Knitwear Association (BKTKA) i.e. SPV of 15 MLD Common Effluent Treatment Plant vide letter no. 6433 -34 dated 14.11.2025 with an opportunity of hearing before the Chairperson on 28.11.2025. The said personal hearing was postponed to 02.12.2025 due to administrative reasons.

8) The hearing before the Chairperson of the Board on 02.12.2025 was attended by Sh. Rajneesh Gupta, Sh. Subhash Saini, Sh. Lalit Jain directors and Sh. Sumit Jindal member of the SPV of 15 MLD CETP. The representatives submitted a written reply which was taken on record. The representative stated that they are making consistent efforts to ensure compliance of prescribed standards at all the times and requested not to confirm the directions proposed in the notice issued under Water (Prevention and Control of Pollution) Act, 1974 and further requested for grant the consent to operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

9) The Chairperson of the Board observed that the SPV is stated to be taking certain actions for the improvement of the functioning of CETP but such actions are not sufficient to achieve the desired results which are in compliance to the standard prescribed under the environmental laws. The Board has given numerous opportunities of hearing to the SPV of 15 MLD CETP but the objective to the relating to the prevention, control and abatement of water pollution in Budha Nallah has not been achieved.

10) After the hearing the representative directors of the SPV of 15 MLD CETP, officers of the Board and considering the materials facts of the case, the Chairperson of the Board has taken certain decisions and one of the decisions was that Environmental Compensation shall be imposed on the SPV for non-compliance of environmental norms for a further period from 11.07.2025 upto the date of hearing. It was decided that the Environmental Engineer, Regional Office-3, Ludhiana shall calculate and get the Environmental Compensation verified from the committee and ensure



the issuance of the orders in this regard. The proceedings of the hearing held on 02.12.2025 were conveyed to the SPV of 15 MLD capacity vide letter no. 7206 dated 16.12.2025 and a copy of the same was forwarded to the Environmental Engineer, Regional Office-3, Ludhiana for necessary action vide letter endorsement no. 7207 dated 16.12.2025.

11) That in pursuance to the decisions of hearing held on 02.12.2025, the Environmental Engineer, Regional Office-3, Ludhiana has calculated the Environmental Compensation and referred the case to the EC Verification Committee constituted by the Board for evaluation of Environmental Compensation to be imposed upon the defaulters of pollution. The EC Verification Committee has considered the case in its meeting held on 18.02.2026 for imposition of Environmental Compensation upon SPV of 15 MLD CETP in accordance with the formula and methodology evolved by the Central Pollution Control Board and adopted by the Punjab Pollution Control Board. The amount of Environmental Compensation for the period of violation from 11.07.2025 to 02.12.2025 (145 days) was calculated to be Rs. 43,50,000/- by the EC Verification Committee as per the following details:

| Particulars | Values | |
|-------------|---|--|
| EC | PI x N x R x S x LF | |
| PI | 32 | Being violation of only Water Act, 1974 |
| N | 145 | from 11.07.2025 to date of hearing i.e. 02.12.2025 |
| R | 500 | Since unit is large scale unit |
| S | 1.5 | For large scale unit |
| LF | 1.25 | As population of Municipal Corporation, Ludhiana falls between 1 to 5 Million. |
| EC | 32 x 145 x 500 x 1.5 x 1.25 = 43,50,000/- | |

12) Therefore, the SPV of 15 MLD CETP Bahadur Ke Textile and Knitwear Association (BKTKA) through its Chairman and Directors is hereby directed to deposit an amount of Rs. 43,50,000/- towards Environmental compensation for violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 for the period of violation from 11.07.2025 to 02.12.2025 (145 days) with the office of the Punjab Pollution Control Board within 15 days, from the date of receipt of this order, failing which, the Board shall be constrained to initiate necessary action for recovery of the amount of Environmental Compensation by adopting coercive measures, thereafter.



13) The EC Verification Committee has confirmed the imposition of Environmental Compensation amounting to R. 43,50,000/- (Fourty Three Lakh Fifty Thousand only) upon SPV of 15 MLD CETP capacity for the period of violation from 11.07.2025 to 02.12.2025 (145 days). The calculated EC has been approved to the imposed by the Chairperson of the Board. Upon such imposition and approval, the orders for imposition of Environmental Compensation are being issued by the undesigned Member Secretary of the Board.

14) Take notice that no further intimation or reminder will be issued by the Board in this regard after the lapse of stipulated period of 15 days. Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana is directed to ensure compliance of directions issued in the case. A copy of this order be supplied to all the concerned for compliance.



Member Secretary



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

PUNJAB POLLUTION CONTROL BOARD



Zonal Office-II, E-648-B, Back Side CICU Office, Phase-5, Focal Point, Ludhiana

E-mail: seezo2ldhppcb@yahoo.com

Ph No. 0161-2670141

No. PPCB/SEE/ZO-2/LDH/2025/.....

Regd.

Dated

To

1. The Commissioner,
Municipal Corporation,
Ludhiana.
(STP of capacity 50 MLD installed at Bhattian)
2. The Executive Engineer,
Punjab Water Supply and Sewerage Board,
Ludhiana.



Subject: - Show cause notice for revocation of consent to operate under the Water (Prevention and Control) Act, 1974.

Whereas, it is mandatory on the part of the industry to obtain the consent to operate the industry u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, it is also mandatory on the part of the industry to obtain the consent to operate an outlet u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 for discharge of trade effluent from its premises.

And whereas, it is also mandatory on the part of the industry to provide adequate & appropriate pollution control facilities to bring down the concentration of various pollutants within the permissible limits prescribed by the Board.

And whereas, the Sewage Treatment Plant of capacity 50 MLD based on SBR Technology has been installed by Municipal Corporation, Ludhiana located at Village Bhattian, Ludhiana for the treatment of the raw sewerage generated from the city of Ludhiana.

And whereas, the Municipal Corporation, Ludhiana submitted a letter dated 96/ACA/D dated 15.06.2022 in Board's office stating that, "the Sewage Treatment Plants which were being operated and maintained by Municipal Corporation, Ludhiana, have been handed over to the Department of Punjab Water Supply and Sewerage Board under the Project "Rejuvenation of Buddha Nallah" for rehabilitation/repair of all existing STPs of Ludhiana city which is further awarded to M/s Khilari Infrastructure Private Limited.

And whereas, the Municipal Corporation, Ludhiana has two STPs installed at Village Bhattian. One STP is of 111 MLD capacity which is based on UASB Technology and other STP of 50 MLD capacity is based on SBR Technology. Both STPs have common inlet and collection tank.

And whereas, the local body was granted Consent to Operate under Water (Prevention & Control of Pollution) Act, 1974 vide no CTOW/Renewal/LDH3/2022/18951995 dated 15/07/2022, which was extended upto 01/05/2023 for discharge of treated domestic effluent @ 50 MLD into River Sutlej after treatment through STP with special conditions that:

1. Municipal Corporation, Ludhiana shall prepare treated effluent utilization scheme with the consultation with department of Soil and Water Conservation, Ludhiana, within 03 months.
2. Municipal Corporation, Ludhiana shall also apply for consent to operate under the Air Act, 1981, if having DG set, within 15 days.
3. Municipal Corporation, Ludhiana shall connect with the STP monitoring app and upload data on weekly basis.

4. Municipal Corporation, Ludhiana shall promote use of alternatives of single use plastics (SUP) and awareness to discourage use of plastic, through their Corporate Environment Responsibility (CER) activities.
5. Municipal Corporation, Ludhiana shall ensure that there are no usages of single use plastic-thermocool disposable items such as water bottles / water pouches/water cups, plates, forks, spoons, straw etc. and single use decorating material made of plastic-thermocool or any other non-biodegradable material in the premises.
6. Municipal Corporation, Ludhiana shall properly handle and manage the solid wastages as per the provisions of the Municipal Solid Waste Rules 2016 and ensure that the solid waste is segregated & disposed of in an environmentally sound manner.
7. Municipal Corporation, Ludhiana may also develop the vermin-composting/composting to manage the biodegradable solid waste. PP shall not throw, burn or bury any solid wastes in open, outside premises or in drain / water bodies.

And whereas, the local body applied for renewal of consent to operate under Water (Prevention & Control of Pollution) Act, 1974 through OCMMS.

And whereas, the Sewage Treatment Plant (STP) was being monitored by the Board on monthly basis and the beyond results of effluent samples collected between Feb, 2022 to Dec, 2023 reproduced as under:

| Sr. No. | Date of Sampling | Outlet of STP | | | | | | | Results |
|---------|--|-------------------|----------------|------------|------------|------------|--------------------|----------|---------|
| | | pH | TSS (mg/l) | TDS (mg/l) | COD (mg/l) | BOD (mg/l) | F.Coli (MPN/100ml) | OD | |
| 1 | 05-08-22 | 7.25 | 34 | - | 95 | 20 | 1400 | - | Fail |
| 2 | 05-09-22 | 7.26 | 30 | - | - | 25 | 3200 | - | Fail |
| 3 | 25-07-23 | 7.7 | 23 | - | - | 57 | 230 | - | Fail |
| 4 | 05-12-23 | 7.6 | 33 | - | - | 14 | 2400 | - | Fail |
| | Prescribed Standards as per notification no. 188 dated 28.03.2019 | 6.5 to 8.5 | <100 | - | - | 30 | <1000 | - | |

And whereas, the above mentioned results reveal that during the last monitoring (December, 2023), the results of the STP w.r.t. F.Coli was found beyond prescribed limits. Also, during last one year in month of July, 2023 BOD=57 mg/l is found beyond prescribed limits. The mode of the disposal treated domestic effluent was into River Sutlej.

And whereas, the STP was not complying with the conditions granted in its previous consent as below:

- a. The solid waste was not properly segregated and stored in an environmentally sound manner at the site of STP.
- b. The STP had not made any arrangement for disposal of its solid waste collected from the screen chamber.
- c. The STP was not making record of sludge generation and its disposal.
- d. The OCEMS installed at STP was not transferring its data to the online dashboard created by the CPCB/Board. It was showing its status as offline continuously during last 03 months.
- e. The Municipal Corporation, Ludhiana failed to submit utilization scheme for its treated effluent in consultation with department of Soil and Water Conservation, Ludhiana.
- f. The sample testing charges of Rs. 2,89,124/- did not deposit by the Municipal Corporation, Ludhiana and same were lying due for deposit with the MCL.

And whereas, the STP was violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974.

And whereas, notice u/s 33 of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 alongwith show cause notice for refusal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 was issued to Municipal Corporation, Ludhiana with an opportunity of personal hearing before the Chairman of the Board 11.03.2024, wherein it was decided as under:

1. Consents to operate under Water (Prevention & Control of Pollution) Act, 1974 be granted to the Municipal Corporation, Ludhiana for one year with suitable conditions.
2. The Municipal Corporation, Ludhiana shall deposit sample testing fees to the Board, immediately.
3. Environmental Compensation be imposed on the Municipal Corporation, Ludhiana for degrading the Environment.
4. Environmental Engineer, Regional Office-4, Ludhiana shall calculate the amount of Environmental Compensation (EC) to be imposed to the Municipal Corporation, Ludhiana for the said violations upto 31.12.2023.
5. The Municipal Corporation, Ludhiana shall make connectivity of its OCEMS with online dashboard of CPCB/PPCB server, within 01 month and maintain the record of the same.

And whereas, the proceedings of aforesaid personal hearing were conveyed to the Municipal Corporation, Ludhiana vide letter no. 1998 dated 28.03.2024.

And whereas, in compliance of decision no. 01, the local body was granted Consent to Operate under Water (Prevention & Control of Pollution) Act, 1974 vide no CTOW/Renewal/LDH4/2024/15600901 dated 23.04.2024, which had expired on 22.04.2025. The said consent was granted for discharge of treated domestic effluent @ 50 MLD into River Sutlej after treatment through STP with suitable conditions mentioned therein.

And whereas, the local body has applied for renewal of consent to operate under Water (Prevention & Control of Pollution) Act, 1974 through OCMMS.

And whereas, the STP was raised following clarifications by Regional Office-4, Ludhiana of the Board, but it did not reply to the clarification, till date :-

1. To give details of solid waste generation from screen chamber, grit chamber and other municipal solid waste and its disposal.
2. To give details of sludge generation of last one year and its disposal.
3. To give status of last calibration of OCEMS and its "online" status report.
4. To submit point-wise compliance report of its previous consent conditions.
5. To mode of disposal has not been mentioned in application form, to be specified.

And whereas, the effluent samples collected between Feb, 2024 to March, 2025 are reproduced as under:

| Sr. No. | Date of Sampling | Outlet of STP | | | | | | | Results |
|---------|--|---------------|------------|------------|------------|------------|--------------------|----|---------|
| | | pH | TSS (mg/l) | TDS (mg/l) | COD (mg/l) | BOD (mg/l) | F.Coli (MPN/100ml) | OD | |
| 1 | 07.02.2024 | 7.9 | BDL | - | - | 7 | 92 | - | Pass |
| 2 | 09.03.2024 | 7.3 | 49 | - | - | 17 | 26000 | - | Fail |
| 3 | 09.05.2024 | 7.3 | 12 | - | - | 7 | 210 | - | Pass |
| 4 | 16.07.2024 | 7.8 | 11 | - | - | 6 | 210 | - | Pass |
| 5 | 22.10.2024 | 6.4 | 21 | - | - | 12 | BDL | - | Pass |
| 6 | 06.03.2025 | 7.1 | 10 | - | - | 13 | 120 | - | Pass |
| | Prescribed Standards as per notification | 6.5 to 8.5 | <100 | - | - | 30 | <1000 | - | |

| | | | | | | | | | |
|-----------------------------|--|--|--|--|--|--|--|--|--|
| no. 188 dated 28.03.2019 | | | | | | | | | |
|-----------------------------|--|--|--|--|--|--|--|--|--|

And whereas, the above mentioned results reveal that during month of March, 2024, the results of the STP w.r.t. F.Coli was found beyond permissible limits as prescribed by the Board.

And whereas, the STP was lastly monitored in the month on 06.03.2025 and it was observed as under:

1. The solid waste generated at STP from its screen chamber and grit chamber was not being properly segregated and stored in an environmentally sound manner at the site of STP. Also burning of solid waste was also observed at STP.
2. The STP had not made any proper arrangement for disposal of its solid waste collected from the screen chamber.
3. The STP was not making proper record of sludge generation and its disposal.
4. The OCEMS installed at STP was not transferring its data to the online dashboard created by the CPCB/Board.
5. The Municipal Corporation, Ludhiana failed to submit utilization scheme for its treated effluent in consultation with department of Soil and Water Conservation, Ludhiana.

And whereas, the STP was violating the provisions of the said Act, due to above said reasons.

And whereas, the matter was considered by the Competent Authority of the Board and it has been decided to refuse the consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 applied by the STP.

And whereas, show cause notice for refusal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 was issued to the Municipal Corporation, Ludhiana (STP of capacity 50 MLD installed at Bhattian) and Punjab Water Supply and Sewerage Board, Ludhiana with an opportunity of personal hearing before the Chairperson of the Board on 08.07.2025.

And whereas, Sh. Gurpreet Singh, Sub Divisional Engineer on behalf of PWSSB attended the hearing and submitted a written reply which was taken on record. He stated that STP of capacity 50 MLD installed at Vill. Bhattian is based on SBR Technology and is being operated by M/s Khilari Infrastructure Pvt. Ltd. and is achieving the prescribed standards except for the month of March, 2025. Solid waste is segregated at screening chamber and is sent to MCL dump site.

And whereas, Sh. Parshotam Singh, Executive Engineer on behalf of the MCL attended the hearing and submitted a written reply which was taken on record. He stated that the scheme regarding utilization of treated water of STP Bhattian 50 MLD is to be prepared by the Department of Water Resources, Punjab and Department of Soil and Water Conservation, Punjab. He further informed that OCEMS will be made operational within one week.

And whereas, after hearing officers of the MCL & PWSSB, officers of the Board and considering the material facts of the case, the Chairperson of the Board decided as under: -

1. The PWSSB shall operate the STP efficiently and effectively so as to achieve the prescribed standards and maintain proper record w.r.t. the same.
2. The Municipal Corporation, Ludhiana shall make OCEMS operational within one week and shall make the connectivity of its OCEMS with online dashboard of PPCB and CPCB, failing which Environmental Compensation will be imposed upon the Municipal Corporation, Ludhiana.
3. The Municipal Corporation, Ludhiana shall prepare treated effluent utilization scheme with the consultation of Department Soil and Water Conservation, Ludhiana within 03 months.

4. In view of the prevalent perception among the farmers regarding the harmful effects of utilization of treated wastewater for irrigation purposes, the Municipal Corporation, Ludhiana shall develop two demo pockets of fields in association with PAU with one field being irrigated with the treated wastewater of the STP and the other field being irrigated with the conventional water supply available with the farmers with other variables remaining the same. The MC shall also take opinion of Punjab Agriculture University regarding option of utilization of treated wastewater diluted with the conventional source of fresh water.
5. The PWSSB shall maintain the record regarding lifting of sludge as well as solid waste segregated at STP 50 MLD Bhattian.
6. Consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 be granted to the STP 50 MLD Bhattian for period of six months with general conditions as applicable in such case and with special conditions as above.

And whereas, the proceedings of aforesaid personal hearing were conveyed to the Municipal Corporation, Ludhiana vide letter no. 4450-51 dated 18.07.2025.

And whereas, the point-wise compliance of decisions of the personal hearing dated 08.07.2025 are as follows:

1. The STP, Bhattian (50 MLD) was visited by the officer of Board on 18.11.2025 to collect the waste water sample and sample was sent to Zonal Laboratory, Ludhiana for analysis. As per the analysis results received from Zonal Laboratory, Ludhiana the concentration of various parameters at the outlet are pH= 6.9, TSS= 20 mg/l, BOD= 13 mg/l and F.Coli= 35000 mg/l. As per the analysis results the parameters Fecal coliform parameter was found to be beyond the prescribed limit of the Board
2. The Municipal Corporation/ Council/ Authority Concerned has installed Online Continuous Effluent Monitoring System for monitoring the operation of the Effluent Treatment Plant through online mode. However, upon verification of the OCEMS installed at the final outlet of the STP on 01.08.2025, the status of the OCEMS was found to be "offline" since 06-Nov-2023 which clearly demonstrates deliberate negligence and non-compliance with the directions of the CPCB and provisions of the above Acts. Accordingly, show cause notice issued to the ULB vide Board's letter no. PPCB/2025/No.27511-A-514 dated 01.08.2025 for violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974-Regarding non-operation of Online Continuous Effluent Monitoring System (OCEMS). It is pertinent to mentioned here that, notices issued letters to the ULBs Vide Board's office letter no. 2799 dated 27.11.2025, 2045 dated 29.08.2025, 1804 dated 14.08.2025, 1694 dated 29.07.2025, 1548 dated 11.07.2025, directing them to connect and update their system on the Online Emission and Monitoring System. However, despite repeated communications, the ULBs has not submitted any compliance or reply to the notices till date.
3. The Municipal Corporation, Ludhiana has not submitted any compliance regarding the disposal tie up with the Department of Soil & Water Conservation to ensure that the treated waste water from the STP, Bhattian (50 MLD) is utilized onto land for irrigation
4. The Municipal Corporation, Ludhiana has not submitted any compliance regarding utilization of treated wastewater for irrigation purposes
5. The Municipal Corporation, Ludhiana has been granted consent to operate vide no. CTOW/Renewal/LDH4/2025/15789107 dated 14.08.2025 valid upto 13.02.2026
6. The Environmental Compensation has been imposed amounting Rs. 72,28,125 /- to ULB vide order no. 410 dated 11.09.2025 passing through Competent Authority despite numerous reminders issued vide letter no. 2336 dated 19.09.2025, 2349 dated 17.10.2025 and 2699 dated 17.11.2025. However, despite repeated communications, the ULBs has not submitted any compliance or reply to the notices till date. The ULB is not depositing the effluent sample collection and analysis charges to Board's office despite no. of reminders issued to it. However, no reply had been received in this regard.

And whereas, the ULB was not complying with the provisions of Water (Prevention & Control of Pollution) Act, 1974 and decisions of the hearing.

And whereas, a complaint was received regarding the discharge of colored effluent into the Sutlej River from the outlet of the STP at Bhattian.

And whereas, to verify the contentions, STP was visited by officer of Board on 04.01.2026 and it was observed that the STP was in operation and treated effluent samples were collected from the outlets of both the 111 MLD and 50 MLD STP. The treated effluent from the 50 MLD plant appeared slightly turbid. The samples were sent to the Zonal Laboratory in Ludhiana for analysis, and as per the analysis report, the concentration of parameters at the outlet of the STP (STP Bhattian 50 MLD) are as follows: pH @ 7.1, TSS @ 42 mg/l, TDS @ 811 mg/l, COD @ 50 mg/l, BOD @ 14 mg/l, Oil & Grease @ BDL and F.Coli @ BDL, which are within the permissible limits as prescribed by the Board.

And whereas, the ULB is not complying with the provisions of Water (Prevention & Control of Pollution) Act, 1974 and decisions of the hearing dated 08.07.2025.

And whereas, the matter was considered by the Competent Authority and it has been decided to issue Show cause notice for revocation of consent to operate under the Water (Prevention and Control) Act, 1974 with an opportunity of personal hearing.

As such, you are, hereby, given opportunity to file objections, if any, on the proposed actions before the Member Secretary of the Board on 11.02.2026 at 11:00 am in his office at Vatavaran Bhawan, Punjab Pollution Control Board, Nabha Road, Head Office, Patiala, failing which the proposed action shall be taken or any other action deemed fit in the matter will be taken without any further notice/ opportunity.

sd/-
For and on behalf of

Punjab Pollution Control Board

Dated 03/02/26

Endst. No. 798

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-4, Ludhiana for information & necessary action. He is requested to inform the MC Ludhiana and PWSSB Ludhiana regarding date, time & venue of personal hearing and ensure the presence of representative of the MC Ludhiana and PWSSB Ludhiana during the hearing.

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|---------------------------|
| ਸੀਨੀ.ਸਹਾ.ਜੇ.ਈ.ਈ./ਡੀ.ਈ.ਓ./ |
| ਸਹਾ: ਡਾਕਾ ਨਿੱਜੀ:- 1/2/3/4 |
| ਭਾਗਿਰੀ ਨੰ:..... |
| ਮਿਤੀ:..... |
| ਖੇਤਰੀ ਦਫਤਰ-4, ਲੁਧਿਆਣਾ |

For and on behalf of

Punjab Pollution Control Board



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

PUNJAB POLLUTION CONTROL BOARD



Zonal Office-II, E-648-B, Back Side CICU Office, Phase-5, Focal Point, Ludhiana

E-mail: seezo2ldhppcb@yahoo.com

Ph No. 0161-2670141

No. PPCB/SEE/ZO-2/LDH/2026/1102/31

Regd.

Dated 11.02.2026

To

1. The Commissioner,
Municipal Corporation,
Ludhiana.
(STP of capacity 50 MLD installed at Bhattian)
2. The Executive Engineer,
Punjab Water Supply and Sewerage Board,
Ludhiana.



Sub: Proceedings of the personal hearing given by Member Secretary of the Board on 11.02.2026, postponed to 12.02.2026 w.r.t Show cause notice for revocation of consent to operate under the Water (Prevention and Control) Act, 1974 alongwith Show cause notice for imposition of Environmental Compensation for the violation of the provisions of the Water (Prevention and Control) Act, 1974.

The following were present:

On behalf of PPCB

Er. R.K. Ratra, CEE, Ludhiana

Er. Kuldeep Singh, SEE, ZO-2, Ludhiana

On behalf of MC Ludhiana and PWSSB Ludhiana

Er. Balraj Singh, EE, PWSSB, Ludhiana

Er. Manpreet Singh, AEE, MC, Ludhiana

Senior Environmental Engineer, Zonal Office-2, Ludhiana brought out that the Sewage Treatment Plant of capacity 50 MLD based on SBR Technology has been installed by Municipal Corporation, Ludhiana located at Village Bhattian, Ludhiana for the treatment of the raw sewerage generated from the city of Ludhiana.

The Municipal Corporation, Ludhiana submitted a letter dated 196/ACA/D dated 15.06.2022 in Board's office stating that, "the Sewage Treatment Plants which were being operated and maintained by Municipal Corporation, Ludhiana, have been handed over to the Department of Punjab Water Supply and Sewerage Board under the Project "Rejuvenation of Buddha Nallah" for rehabilitation/repair of all existing STPs of Ludhiana city which is further awarded to M/s Khilari Infrastructure Private Limited.

The Municipal Corporation, Ludhiana has two STPs installed at Village Bhattian. One STP is of 111 MLD capacity which is based on UASB Technology and other STP of 50 MLD capacity is based on SBR Technology. Both STPs have common inlet and collection tank.

The local body was granted Consent to Operate under Water (Prevention & Control of Pollution) Act, 1974 vide no CTOW/Renewal/LDH3/2022/18951995 dated 15/07/2022, which was extended upto 01/05/2023 for discharge of treated domestic effluent @ 50 MLD into River Sutlej after treatment through STP with special conditions that:

1. Municipal Corporation, Ludhiana shall prepare treated effluent utilization scheme with the consultation with department of Soil and Water Conservation, Ludhiana, within 03 months.

2. Municipal Corporation, Ludhiana shall also apply for consent to operate under the Air Act, 1981, if having DG set, within 15 days.
3. Municipal Corporation, Ludhiana shall connect with the STP monitoring app and upload data on weekly basis.
4. Municipal Corporation, Ludhiana shall promote use of alternatives of single use plastics (SUP) and awareness to discourage use of plastic, through their Corporate Environment Responsibility (CER) activities.
5. Municipal Corporation, Ludhiana shall ensure that there are no usages of single use plastic-thermocool disposable items such as water bottles / water pouches/water cups, plates, forks, spoons, straw etc. and single use decorating material made of plastic-thermocool or any other non-biodegradable material in the premises.
6. Municipal Corporation, Ludhiana shall properly handle and manage the solid wastages as per the provisions of the Municipal Solid Waste Rules 2016 and ensure that the solid waste is segregated & disposed of in an environmentally sound manner.
7. Municipal Corporation, Ludhiana may also develop the vermin-composting/composting to manage the biodegradable solid waste. PP shall not throw, burn or bury any solid wastes in open, outside premises or in drain / water bodies.

The local body applied for renewal of consent to operate under Water (Prevention & Control of Pollution) Act, 1974 through OCMMS.

The Sewage Treatment Plant (STP) was being monitored by the Board on monthly basis and the beyond results of effluent samples collected between Feb, 2022 to Dec, 2023 reproduced as under:

| Sr. No. | Date of Sampling | Outlet of STP | | | | | | | Results |
|---------|--|-------------------|----------------|------------|------------|------------|--------------------|----------|---------|
| | | pH | TSS (mg/l) | TDS (mg/l) | COD (mg/l) | BOD (mg/l) | F.Coli (MPN/100ml) | OD | |
| 1 | 05-08-22 | 7.25 | 34 | - | 95 | 20 | 1400 | - | Fail |
| 2 | 05-09-22 | 7.26 | 30 | - | - | 25 | 3200 | - | Fail |
| 3 | 25-07-23 | 7.7 | 23 | - | - | 57 | 230 | - | Fail |
| 4 | 05-12-23 | 7.6 | 33 | - | - | 14 | 2400 | - | Fail |
| | Prescribed Standards as per notification no. 188 dated 28.03.2019 | 6.5 to 8.5 | <100 | - | - | 30 | <1000 | - | |

The above mentioned results reveal that during the last monitoring (December, 2023), the results of the STP w.r.t. F.Coli was found beyond prescribed limits. Also, during last one year in month of July, 2023 BOD=57 mg/l is found beyond prescribed limits. The mode of the disposal treated domestic effluent was into River Sutlej.

The STP was not complying with the conditions granted in its previous consent as below:

- a. The solid waste was not properly segregated and stored in an environmentally sound manner at the site of STP.
- b. The STP had not made any arrangement for disposal of its solid waste collected from the screen chamber.
- c. The STP was not making record of sludge generation and its disposal.
- d. The OCEMS installed at STP was not transferring its data to the online dashboard created by the CPCB/Board. It was showing its status as offline continuously during last 03 months.

- e. The Municipal Corporation, Ludhiana failed to submit utilization scheme for its treated effluent in consultation with department of Soil and Water Conservation, Ludhiana.
- f. The sample testing charges of Rs. 2,89,124/- did not deposit by the Municipal Corporation, Ludhiana and same were lying due for deposit with the MCL.

The STP was violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974.

Notice u/s 33 of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 alongwith show cause notice for refusal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 was issued to Municipal Corporation, Ludhiana with an opportunity of personal hearing before the Chairman of the Board 11.03.2024, wherein it was decided as under:

1. Consents to operate under Water (Prevention & Control of Pollution) Act, 1974 be granted to the Municipal Corporation, Ludhiana for one year with suitable conditions.
2. The Municipal Corporation, Ludhiana shall deposit sample testing fees to the Board, immediately.
3. Environmental Compensation be imposed on the Municipal Corporation, Ludhiana for degrading the Environment.
4. Environmental Engineer, Regional Office-4, Ludhiana shall calculate the amount of Environmental Compensation (EC) to be imposed to the Municipal Corporation, Ludhiana for the said violations upto 31.12.2023.
5. The Municipal Corporation, Ludhiana shall make connectivity of its OCEMS with online dashboard of CPCB/PPCB server, within 01 month and maintain the record of the same.

The proceedings of aforesaid personal hearing were conveyed to the Municipal Corporation, Ludhiana vide letter no. 1998 dated 28.03.2024.

In compliance of decision no. 01, the local body was granted Consent to Operate under Water (Prevention & Control of Pollution) Act, 1974 vide no CTOW/Renewal/LDH4/2024/15600901 dated 23.04.2024, which had expired on 22.04.2025. The said consent was granted for discharge of treated domestic effluent @ 50 MLD into River Sutlej after treatment through STP with suitable conditions mentioned therein.

The local body had applied for renewal of consent to operate under Water (Prevention & Control of Pollution) Act, 1974 through OCMMS.

The STP was raised following clarifications by Regional Office-4, Ludhiana of the Board, but it did not reply to the clarification, till date :-

1. To give details of solid waste generation from screen chamber, grit chamber and other municipal solid waste and its disposal.
2. To give details of sludge generation of last one year and its disposal.
3. To give status of last calibration of OCEMS and its "online" status report.
4. To submit point-wise compliance report of its previous consent conditions.
5. To mode of disposal has not been mentioned in application form, to be specified.

And whereas, the effluent samples collected between Feb, 2024 to March, 2025 are reproduced as under:

| Sr. No. | Date of Sampling | Outlet of STP | | | | | | | Results |
|---------|------------------|---------------|------------|------------|------------|------------|--------------------|----|---------|
| | | pH | TSS (mg/l) | TDS (mg/l) | COD (mg/l) | BOD (mg/l) | F.Coli (MPN/100ml) | OD | |
| 1 | 07.02.2024 | 7.9 | BDL | - | - | 7 | 92 | - | Pass |
| 2 | 09.03.2024 | 7.3 | 49 | - | - | 17 | 26000 | - | Fail |
| 3 | 09.05.2024 | 7.3 | 12 | - | - | 7 | 210 | - | Pass |
| 4 | 16.07.2024 | 7.8 | 11 | - | - | 6 | 210 | - | Pass |
| 5 | 22.10.2024 | 6.4 | 21 | - | - | 12 | BDL | - | Pass |

| | | | | | | | | | |
|---|---|------------|------|---|---|----|-------|---|------|
| 6 | 06.03.2025 | 7.1 | 10 | - | - | 13 | 120 | - | Pass |
| | Prescribed Standards as per notification no. 188 dated 28.03.2019 | 6.5 to 8.5 | <100 | - | - | 30 | <1000 | - | |

The above mentioned results reveal that during month of March, 2024, the results of the STP w.r.t. F.Coli was found beyond permissible limits as prescribed by the Board.

The STP was lastly monitored in the month on 06.03.2025 and it was observed as under:

1. The solid waste generated at STP from its screen chamber and grit chamber was not being properly segregated and stored in an environmentally sound manner at the site of STP. Also burning of solid waste was also observed at STP.
2. The STP had not made any proper arrangement for disposal of its solid waste collected from the screen chamber.
3. The STP was not making proper record of sludge generation and its disposal.
4. The OCEMS installed at STP was not transferring its data to the online dashboard created by the CPCB/Board.
5. The Municipal Corporation, Ludhiana failed to submit utilization scheme for its treated effluent in consultation with department of Soil and Water Conservation, Ludhiana.

The STP was violating the provisions of the said Act, due to above said reasons.

Show cause notice for refusal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 was issued to the Municipal Corporation, Ludhiana (STP of capacity 50 MLD installed at Bhattian) and Punjab Water Supply and Sewerage Board, Ludhiana with an opportunity of personal hearing before the Chairperson of the Board on 08.07.2025.

Sh. Gurpreet Singh, Sub Divisional Engineer on behalf of PWSSB attended the hearing and submitted a written reply which was taken on record. He stated that STP of capacity 50 MLD installed at Vill. Bhattian is based on SBR Technology and is being operated by M/s Khilari Infrastructure Pvt. Ltd. and is achieving the prescribed standards except for the month of March, 2025. Solid waste is segregated at screening chamber and is sent to MCL dump site.

Sh. Parshotam Singh, Executive Engineer on behalf of the MCL attended the hearing and submitted a written reply which was taken on record. He stated that the scheme regarding utilization of treated water of STP Bhattian 50 MLD is to be prepared by the Department of Water Resources, Punjab and Department of Soil and Water Conservation, Punjab. He further informed that OCEMS will be made operational within one week.

After hearing officers of the MCL & PWSSB, officers of the Board and considering the material facts of the case, the Chairperson of the Board decided as under: -

1. The PWSSB shall operate the STP efficiently and effectively so as to achieve the prescribed standards and maintain proper record w.r.t. the same.
2. The Municipal Corporation, Ludhiana shall make OCEMS operational within one week and shall make the connectivity of its OCEMS with online dashboard of PPCB and CPCB, failing which Environmental Compensation will be imposed upon the Municipal Corporation, Ludhiana.
3. The Municipal Corporation, Ludhiana shall prepare treated effluent utilization scheme with the consultation of Department Soil and Water Conservation, Ludhiana within 03 months.
4. In view of the prevalent perception among the farmers regarding the harmful effects of utilization of treated wastewater for irrigation purposes, the Municipal Corporation, Ludhiana shall develop two demo pockets of fields in association with PAU with one field being irrigated with the treated wastewater of the STP and the other field being irrigated with the conventional water supply available with the farmers with other variables remaining the

same. The MC shall also take opinion of Punjab Agriculture University regarding option of utilization of treated wastewater diluted with the conventional source of fresh water.

5. The PWSSB shall maintain the record regarding lifting of sludge as well as solid waste segregated at STP 50 MLD Bhattian.
6. Consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 be granted to the STP 50 MLD Bhattian for period of six months with general conditions as applicable in such case and with special conditions as above.

The proceedings of aforesaid personal hearing were conveyed to the Municipal Corporation, Ludhiana vide letter no. 4450-51 dated 18.07.2025.

The point-wise compliance of decisions of the personal hearing dated 08.07.2025 are as follows:

1. The STP, Bhattian (50 MLD) was visited by the officer of the Board on 18.11.2025 to collect the waste water sample and sample was sent to Zonal Laboratory, Ludhiana for analysis. As per the analysis results received from Zonal Laboratory, Ludhiana the concentration of various parameters at the outlet are pH= 6.9, TSS= 20 mg/l, BOD= 13 mg/l and F.Coli= 35000 mg/l. As per the analysis results the parameters Fecal coliform parameter was found to be beyond the prescribed limit of the Board
2. The Municipal Corporation/ Council/ Authority Concerned has installed Online Continuous Effluent Monitoring System for monitoring the operation of the Effluent Treatment Plant through online mode. However, upon verification of the OCEMS installed at the final outlet of the STP on 01.08.2025, the status of the OCEMS was found to be "offline" since 06-Nov-2023 which clearly demonstrates deliberate negligence and non-compliance with the directions of the CPCB and provisions of the above Acts. Accordingly, show cause notice issued to the ULB vide Board's letter no. PPCB/2025/No.27511-A-514 dated 01.08.2025 for violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974-Regarding non-operation of Online Continuous Effluent Monitoring System (OCEMS). It is pertinent to mentioned here that, notices issued letters to the ULBs Vide Board's office letter no. 2799 dated 27.11.2025, 2045 dated 29.08.2025, 1804 dated 14.08.2025, 1694 dated 29.07.2025, 1548 dated 11.07.2025, directing them to connect and update their system on the Online Emission and Monitoring System. However, despite repeated communications, the ULBs has not submitted any compliance or reply to the notices till date.
3. The Municipal Corporation, Ludhiana has not submitted any compliance regarding the disposal tie up with the Department of Soil & Water Conservation to ensure that the treated waste water from the STP, Bhattian (50 MLD) is utilized onto land for irrigation
4. The Municipal Corporation, Ludhiana has not submitted any compliance regarding utilization of treated wastewater for irrigation purposes
5. The Municipal Corporation, Ludhiana has been granted consent to operate vide no. CTOW/Renewal/LDH4/2025/15789107 dated 14.08.2025 valid upto 13.02.2026
6. The Environmental Compensation has been imposed amounting Rs. 72,28,125 /- to ULB vide order no. 410 dated 11.09.2025 passing through Competent Authority despite numerous reminders issued vide letter no. 2336 dated 19.09.2025, 2349 dated 17.10.2025 and 2699 dated 17.11.2025. However, despite repeated communications, the ULBs has not submitted any compliance or reply to the notices till date. The ULB is not depositing the effluent sample collection and analysis charges to Board's office despite no. of reminders issued to it. However, no reply had been received in this regard.

The ULB was not complying with the provisions of Water (Prevention & Control of Pollution) Act, 1974 and decisions of the hearing.

A complaint was received regarding the discharge of colored effluent into the Sutlej River from the outlet of the STP at Bhattian.

To verify the contentions, STP was visited by officer of Board on 04.01.2026 and it was observed that the STP was in operation and treated effluent samples were collected from

the outlets of both the 111 MLD and 50 MLD STP. The treated effluent from the 50 MLD plant appeared slightly turbid. The samples were sent to the Zonal Laboratory in Ludhiana for analysis, and as per the analysis report, the concentration of parameters at the outlet of the STP (STP Bhattian 50 MLD) are as follows: pH @ 7.1, TSS @ 42 mg/l, TDS @ 811 mg/l, COD @ 50 mg/l, BOD @ 14 mg/l, Oil & Grease @ BDL and F.Coli @ BDL, which are within the permissible limits as prescribed by the Board.

The ULB is not complying with the provisions of Water (Prevention & Control of Pollution) Act, 1974 and decisions of the hearing dated 08.07.2025.

The matter was considered by the Competent Authority and it was decided to issue Show cause notice for revocation of consent to operate under the Water (Prevention and Control) Act, 1974 alongwith Show cause notice for imposition of Environmental Compensation for the violation of the provisions of the Water (Prevention and Control) Act, 1974 with an opportunity of personal hearing.

Accordingly, Show cause notice for revocation of consent to operate under the Water (Prevention and Control) Act, 1974 alongwith Show cause notice for imposition of Environmental Compensation for the violation of the provisions of the Water (Prevention and Control) Act, 1974 was issued to the MC Ludhiana and PWSSB Ludhiana with an opportunity of personal hearing before Member Secretary of the Board on 11.02.2026, postponed to 12.02.2026.

Er. Manpreet Singh, AEE on behalf of MC, Ludhiana attended the hearing and submitted a written reply which was taken on record. He stated that a project worth Rs. 650 crore is underway for the rejuvenation of Budha River, in which the rehabilitation and new construction work of STP, MPS, IPS and ETP of Municipal Corporation Ludhiana has been allotted to S. Khilari Infrastructure Private Limited by the Punjab Water Supply and Sewerage Board. Thereafter, mentioned that the OCEMS installed at the plant is now operational and calibrated and are also being put online on the server. Further informed that the matter regarding submission of Environment compensation of Rs. 72,28,125/- relates to PWSSB as the operation and maintenance of this plant from February-2022 to December 2023 was being done by the Punjab Sewerage Board. Also informed that the Department of Water resources and the Department of Soil and Water Conservation has been in-charge of formulating Treated Flat Utilization Scheme but no report has been received from the concerned department on this till now.

Er. Balraj Singh, EE on behalf of PWSSB, Ludhiana and attended the hearing and submitted a written reply which was taken on record. He stated that solid waste is being segregated and material from screen chamber is being sent to MCL dumping site. Further material from grit chamber is still at STP site, some of which is taken by developers for land filling and the solid waste generated from the screen chamber is now being properly segregated and securely stored within the STP premises. Some of this sludge is used by developers for land filling. The solid waste is placed on a designated concrete platform constructed specifically to prevent any potential leaching into the underlying groundwater. This arrangement ensures safe and environmentally sound interim containment of the waste. Subsequently, the stored waste is transferred to municipally authorized disposal facilities using designated vehicles certified for transporting non-hazardous materials. Coordination with municipal authorities has been established to ensure compliant and traceable waste disposal practices and documentation for each disposal cycle is maintained on record, and a responsible team has been deputed to monitor the implementation of disposal protocols in adherence to regulatory norms. The records pertaining to sludge generation and its disposal are being maintained consistently in line with regulatory expectations. The result regarding high value of F. Coli was the consequence of a temporary technical malfunction in the chlorination system at the time of sample collection. Specifically, the chlorination pipeline was found to be partially choked, which led to insufficient dosing and suboptimal disinfection and the issue was promptly identified and rectified following

internal inspection, with the dosing line thoroughly flushed and restored to optimal operational condition. Further, mentioned that the solid waste generated from the screen chamber and grit are in accordance with environmental best practices and the bins are located on impervious chamber is now being appropriately segregated and stored in designated bins at site, in surfaces and under cover, to prevent environmental contamination and ensure safe interim storage prior to the disposal. Further clarified that the observed burning of solid waste was an isolated and inadvertent incident, which was neither authorized nor consistent with the operational protocols. Immediate corrective measures have been taken to eliminate such practices, including a strict prohibition on open burning, installation of warning signage, staff sensitization, and internal checks to prevent recurrence. All the site personnel have been retrained in environmentally sound solid waste handling protocols, and periodic reviews have been scheduled to ensure sustained compliance. He further, ensured to stay committed to operating the STP in full alignment with prescribed environmental norms. Further mentioned that at the inlet of the Bhattian STPs, industrial effluents are being received along with municipal waste. These streams contain recalcitrant and inhibitory constituents (e.g., heavy metals, high-strength ammonia, surfactants, phenolics, and other toxic organics) that are not amenable to removal in domestic sewage treatment processes. The presence of these contaminants results in inhibition of biological processes in the reaction tanks, reduced biodegradation and nitrification efficiency, and process instability. In addition, these chlorine-interfering substances thus significantly reduce the disinfection efficiency at the chlorination stage. Although chlorination is being carried out as per the prescribed dosing regime.

After hearing, the Executive Engineer of PWSSB Ludhiana the Assistant Executive Engineer of MC Ludhiana, and officers of the Board and considering the material facts of the case, the Member Secretary of the Board decided as under:

1. The PWSSB shall operate the STP efficiently and effectively so as to achieve the prescribed standards and maintain proper record w.r.t. the same.
2. The Municipal Council shall establish online connectivity of CCTV cameras and Continuous Effluent Monitoring System (OCEMS) with the PPCB server, within 07 days and thereafter submit compliance to the Board, immediately.
3. The Municipal Council shall ensure continuous operation of Online Continuous Effluent Monitoring System (OCEMS) and transmission of data with PPCB server, at all times.
4. The Municipal Council shall get itself registered and establish connectivity of OCEMS with Online Data Acquisition and Monitoring System (ODAMS) portal of CPCB (<https://cems.cpcb.gov.in>) before 15.12.2025, in order to ensure the compliance of the directions issued by CPCB u/s 18 (1) (b) of the Water Act, 1974 and Air Act, 1981 at and thereafter submit compliance to the Board, immediately.
5. The Municipal Council shall adhere to the revised OCEMS calibration protocol available at <https://cpcb.nic.in/ocems2/>.
6. Municipal Corporation Ludhiana shall tie up with the Department of Soil & Water Conservation to ensure that the treated waste water from the STP 50 MLD Bhattian is utilized onto land for irrigation.
7. Municipal Corporation Ludhiana shall explore other ways for utilization of treated wastewater on public parks/roads/ construction purposes.
8. The PWSSB shall maintain the record regarding lifting of sludge as well as solid waste segregated at STP 50 MLD Bhattian.
9. In view of the prevalent perception among the farmers regarding the harmful effects of utilization of treated wastewater for irrigation purposes, the Municipal Corporation, Ludhiana shall develop two demo pockets of fields in association with PAU with one field being irrigated with the treated wastewater of the STP and the other field being irrigated with the conventional water supply available with the farmers with other variables remaining the



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

PUNJAB POLLUTION CONTROL BOARD



Zonal Office-II, E-648-B, Back Side CICU Office, Phase-5, Focal Point, Ludhiana

E-mail: seezo2ldhppcb@yahoo.com

Ph No. 0161-2670141

No. PPCB/SEE/ZO-2/LDH/2025/.....

Regd.

Dated

To

1. The Commissioner,
Municipal Corporation,
Ludhiana.
(STP of capacity 111 MLD installed at Bhattian)

2. The Executive Engineer,
Punjab Water Supply and Sewerage Board,
Ludhiana.

Subject: - Show cause notice for revocation of consent to operate under the Water (Prevention and Control) Act, 1974.

Whereas, it is mandatory on the part of the industry to obtain the consent to operate the industry u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, it is also mandatory on the part of the industry to obtain the consent to operate an outlet u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 for discharge of trade effluent from its premises.

And whereas, it is also mandatory on the part of the industry to provide adequate & appropriate pollution control facilities to bring down the concentration of various pollutants within the permissible limits prescribed by the Board.

And whereas, the Sewage Treatment Plant (STP) of 111 MLD capacity based on UASB Technology has been installed by Municipal Corporation, Ludhiana and operated by PWSSB for the treatment of the domestic effluent generated from the CETP has been under the violations due to non-achievement of prescribed standards from May, 2021 to October, 2021.

And whereas, show cause notice for violation of the provisions of Water Act, 1974 alongwith notice for imposition of Environmental Compensation (EC) for non-achievement of prescribed standards by STP 111 MLD Module situated at Bhattian, Ludhiana was issued to the Municipal Corporation, Ludhiana with an opportunity of personal hearing before Hon'ble Chairman of the Board on 19.04.2022, wherein it was decided that:

1. Environmental Compensation is imposed against Municipal Corporation, Ludhiana (MCL) for the non-achievement of effluent standards from May, 2021 to Oct, 2021.
2. Environmental Engineer, Regional Office-3, Ludhiana shall calculate EC for the no. of days of violations, get it verified from EC Committee constituted by the Board, within 07 days. A separate order for the imposition of EC shall be passed, accordingly.
3. The basic responsibility of achievement of standards at outlet of STP remains with MCL. Therefore, MCL shall maintain and operate sewage treatment plant regularly and efficiently, so as to achieve the effluent standards consistently as prescribed by the Board.
4. Further action in the matter will be taken on the receipt of report from Environmental Engineer, Regional Office-3, Ludhiana.

And whereas, the STP was found not complying with the decisions of personal hearing dated 19.04.2022.

And whereas, the STP was issued notice u/s 33-A of the Water Act, 1974 as amended in 1988 with an opportunity of personal hearing before Hon'ble Chairman of the Board on 07.06.2023, wherein it was decided as under:

1. Municipal Corporation, Ludhiana shall submit the copy of orders, if any issued by the State Government / Apex Committee for allowing / extending time for rehabilitation of this STP from 30.06.2023 to 31.07.2023, within 15 days.
2. Municipal Corporation, Ludhiana shall make all efforts to complete upgradation work of STP within targeted timeline.
3. Municipal Corporation, Ludhiana shall take immediate necessary actions to utilize the treated effluent for irrigation purposes in consultation with all the stake holders by the time the rehabilitation & stabilization work of this STP is completed and starts achieving prescribed standards and all modalities for utilizing treated effluent for irrigation purposes shall be completed.
4. The progress w.r.t up-gradation / rehabilitation including utilization of treated effluent onto land for irrigation will be reviewed immediately after 15.08.2023. Meanwhile, the Municipal Corporation, Ludhiana shall submit monthly reports to the Board intimating progress in the matter.
5. Municipal Corporation, Ludhiana shall deposit the Environmental Compensation amounting to Rs. 56,25,000 /- for the period of 10.5.2021 to 6.10.2021, within 15 days.
6. Environmental Engineer, Regional Office-3, Ludhiana shall examine the issue for further imposition of Environmental Compensation for the period after 06.10.2021 for not achieving the results and disposing untreated / partially treated effluent into River Sutlej in consultation with the concerned branch of Head Office and Law officer in view of the timelines given by the Government for rehabilitation of the STP and submit recommendations accordingly, within 15 days.
7. Municipal Corporation, Ludhiana shall apply for consent to operate under Air Act, 1981, within 15 days.
8. Consent to operate under the Water Act, 1974 shall be decided after reviewing the compliance of the above decisions by the Municipal Corporation, Ludhiana.

And whereas, in compliance of hearing decision no. 01, the Municipal Corporation, Ludhiana had failed to submit the copy of orders given by State Government or the Apex Committee for extending time for rehabilitation of this STP from 30.06.2023 to 31.07.2023. W.r.t decision no. 02, the timeline for completion of rehabilitation work was crossed and the MC Ludhiana had not submitted the completion report of rehabilitation work. W.r.t decision no. 03, the Municipal Corporation, Ludhiana had not submitted any proposal to utilize the treated effluent of the STP for irrigation and other purposes. As per the proceedings of the 16th meeting of State Apex Committee held under the Chairmanship of Worthy CS, Punjab it was decided that the STP under rehabilitation shall include composite projects for utilization of treated sewage irrigation purpose. W.r.t decision no. 04, the site of the STP was visited by the officer of the Board on 06.09.2023 and it was observed that the rehabilitation was still going on. The components of STP such as UASB reactor chambers, de-sludging work of the FPU tanks was going on, the mechanical de-griters were under installation and not in operation. Also the Municipal Corporation, Ludhiana has failed to submit the monthly progress reports regarding the ongoing rehabilitation work. W.r.t decision no. 05, the Municipal Corporation, Ludhiana had failed to deposit the Environmental Compensation of Rs. 56, 25,000/- for period of violation from 10.05.2021 to 06.10.2021. W.r.t decision no. 06, the STP had failed to complete the rehabilitation work within the given time frame and was disposing untreated/partially treated effluent into the River Sutlej, the environmental Compensation may be imposed to the STP. W.r.t decision no. 07, the Municipal Corporation, Ludhiana had applied for obtaining consents from the Board in the regional office-3, Ludhiana.

And whereas, STP Bhattian (111 MLD) was given personal hearing before the Chairman of the Board on 04.01.2024 w.r.t notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 alongwith show cause notice for refusal of consent to operate under the

Water (Prevention & Control of Pollution) Act, 1974, vide Board letter no. 300-01 dated 15.01.2024, wherein it was decided that:

1. The consent applied by the Municipal Corporation, Ludhiana be granted as per the adequacy of the fee with special condition that the Municipal Corporation, Ludhiana shall prepare treated effluent utilization scheme for disposal of treated effluent onto land for irrigation in consultation with the Department of Soil and Water Conservation, Ludhiana within one month.
2. The plea of the Municipal Corporation, Ludhiana so as to waive off the Environmental Compensation of Rs. 56,25,000/- already imposed on the MC for the violations for the period of 10.05.2021 to 06.10.2021 shall be got examined from the legal section of the Board.
3. Environmental Compensation for period upto 12.12.2023 be imposed on the Municipal Corporation, Ludhiana for damage caused to the environment.
4. The Municipal Corporation, Ludhiana shall deposit the Environmental Compensation already imposed for violation of the provisions of Water (Prevention & Control of Pollution) Act, 1974, immediately.

And whereas, in compliance to decision no.1, the Municipal Corporation Ludhiana was granted consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/LDH3/2024/21184429 dated 16.01.2024, which is valid upto 28.02.2028 with special condition that the Municipal Corporation, Ludhiana shall prepare treated effluent utilization scheme for disposal of treated effluent onto land for irrigation in consultation with the Department of Soil and Water Conservation, Ludhiana within one month. But Municipal Corporation Ludhiana has not submitted any scheme.

And whereas, the Municipal Corporation, Ludhiana filed an appeal before the appellate authority and same was disposed off by the appellate authority by passing an order on 15.02.2024 and its operative part is reproduced as below:

" The examination of the proceedings of hearing issued by the Board vide letter dated 27.5.2022 reveals that written reply was given by the officer of Municipal Corporation, Ludhiana to the Board and it was informed that the project for rejuvenation of Budha Nallah is being executed by Punjab Water Supply and Sewerage Board (PWSSB) and the work is allotted to M/s Khilari Infrastructure Pvt. Ltd. which has started from 02.12.2020. In this project, rehabilitation and operation and maintenance of existing 4 number Sewage Treatment Plants (152 MLD Balloke, 105 MLD Balloke, 111 MLD, Bhattian, 50 MLD Bhattian) is included and the work is in progress since March 2021. It was further informed to the Board that the Sewage Treatment Plant has been handed over to Punjab Water Supply and Sanitation Board on 20.3.2021. The inlet and outlet samples of 4 number Sewage Treatment Plants are regularly been taken tested and monitored on daily basis in Sewage Treatment Plants laboratories and the results are almost satisfactory with small fluctuations, which are undoubtedly expected from the Sewage Treatment Plants, which are being operated and maintained alongwith rehabilitation. It was requested to the Board that since all these Sewage Treatment Plants are under rehabilitation as well as under operation and maintenance simultaneously, the fluctuations occurring in the achievement of parameters be allowed, until the rehabilitation work is completed."

"However, the Punjab Pollution Control Board has neither considered the concurrence and approval of the Apex Committee nor the request made in writing by Municipal Corporation, Ludhiana as explained here in above and in clear contradiction of its own order dated 28.03.2019, the Board has imposed environmental compensation upon Municipal Corporation, Ludhiana for the period from 08.04.2021 to 06.10.2021 in respect of STP of 50 MLD capacity at Bhattian."

"It is further observed that the funds raised, collected and lying with Municipal Corporation, Ludhiana are undoubtedly public funds. Both the authorities namely the Municipal Corporation Ludhiana and the Punjab Pollution Control Board are the

instrumentalities of the State of Punjab. No doubt that the subject of protection and preservation of environment is of utmost important nature but a little effort, understanding, coordination and helping attitude between the authorities will show excellent results in respect of performance of functions of the public authorities towards the resolution on any issue of public interest. The present case is ought to be considered by the authorities in view of the observations made herein."

"In view of the findings and observations recorded here in above, I deem it appropriate to relegate the case to the Chairman, Punjab Pollution Control Board with direction to pass fresh order after considering all the facts and circumstances of the case."

"The appeal stands disposed of in above terms. File be consigned to record."

And whereas, the STP Bhattian (111 MLD) was being monitored on monthly basis and its results are tabulated as below:

| Sr. No | Date of Sampling | Parameters | | | | | | Results | Remarks |
|--------|---|--|------------|------------|------------|------------|--------------------|---------|---------|
| | | Outlet of STP Bhattian (111 MLD) | | | | | | | |
| | | pH | TSS (mg/l) | TDS (mg/l) | COD (mg/l) | BOD (mg/l) | F.Coli (MPN/100ml) | | |
| 1 | Jan, 2022 to June, 2022 | The STP under rehabilitation and sampling not conducted. | | | | | | | |
| 2 | 19-07-22 | 7 | 52 | - | 132 | 36 | 94000 | Fail | |
| 3 | 06-08-22 | 6.9 | 68 | - | 180 | 51 | 110000 | Fail | |
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| 12 | The MCL has submitted letter that the rehabilitation work of STP completed and thus sampling was resumed | | | | | | | | |
| 13 | 12-12-23 | 7.4 | 34 | - | - | 18 | 840 | Pass | |
| 14 | 15-01-24 | 7.7 | BDL | - | - | 7 | 40 | Pass | |
| 15 | 07-02-24 | 7.4 | 16 | - | - | 15 | 700 | Pass | |
| 16 | 09-03-24 | 7.4 | 13 | - | - | 6 | 32 | Pass | |
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| 18 | 16-07-24 | 7.3 | 74 | - | - | 15 | 1700 | Fail | |

And whereas, the Municipal Corporation, Ludhiana had earlier submitted that the rehabilitation work will be completed by 30.06.2023 and the Board had not given any extension

to it. The work was completed in December, 2023 as conveyed to Board's office through their executive engineer PWSSB Division, Ludhiana vide no. 7144 dated 27.12.2023 and accordingly monitoring of the STP was restarted from December, 2023 and the analysis results of the STP were found within limits for December, 2023 to May, 2024. However, the results of the STP for the month July, 2024 was found beyond limits w.r.t. F.coli (1700).

And whereas, the Municipal Corporation, Ludhiana has still not submitted the treated effluent utilization scheme for disposal of treated effluent onto land for irrigation in consultation with the Department of Soil and Water Conservation, Ludhiana.

And whereas, the Environmental compensation duly calculated, approved and imposed by the Board to the Municipal Corporation, Ludhiana vide Board's letter no. 848 dated 06.01.2023 amounting to Rs. 56,25,000/- for the period of 10.5.2021 to 6.10.2021.

And whereas, the Online Continuous Effluent Monitoring System (OCEMS) of the STP Bhattain (111 MLD) has been continuously off-line. The STP was issued a letter in this regard by Board's letter no. 1256 dated 25.07.2024 to the Municipal Corporation but its off-line status has not changed till date.

And whereas, the STP is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974.

And whereas, show cause notice for revocation of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 was issued to the Municipal Corporation, Ludhiana (MCL) and Punjab Water Supply and Sewerage Board (PWSSB) alongwith an opportunity of personal hearing before Chairman of the Board on 29.10.2024 postponed to 19.11.2024.

And whereas, Environmental Engineer, Zonal Office-2 Ludhiana apprised that the wastewater sampling of the STP was carried out by the CPCB on 02.04.2024 and as per the analysis results the STP was not meeting with the prescribed norms of BOD, COD, TSS and Fecal Coliform. It was also apprised to the Chair that the waste water sampling of the STP was carried out by the Board on 22.10.2024 and as per the analysis report, the concentration of various pollutants is within the permissible limits as prescribed by the Board.

And whereas, Sh. Parshotam Singh, XEN, MCL & Sh. Balraj Singh, XEN, PWSSB attended the hearing and submitted a written reply which was taken on record. The representative of the MCL further informed that the operation of STP is in purview of the PWSSB. The representative of the PWSSB informed that the chlorination is being done regularly by the STP operator. Also, as per the analysis carried out by the PWSSB in July 2024 at their own level, the results are within the permissible limits. But no such report was presented during the meeting.

And whereas, after hearing, the XEN of the MCL and PWSSB, officers of the Board and considering the material facts of the case, the Chairman of the Board decided as under:

1. The Municipal Corporation, Ludhiana shall ensure that the STP is operated regularly and efficiently so as to achieve the prescribed standards.
2. The Municipal Corporation shall also ensure that the OCEMS installed at the STP shall work properly and monitored regularly. Their calibration shall be made as per protocol. Its connectivity with CPCB/PPCB/Local Govt. dashboards shall also be ensured. Similarly, the connectivity of the CCTV cameras and its monitoring is also to be ensured.
3. Environmental Compensation for the months/period in the intervening period from 02.04.2024 to 22.10.2024 during which the samples at final outlet of the STP failed to qualify the prescribed standards is imposed on the Municipal Corporation.
4. The Municipal Corporation shall take up the matter with the Department of Soil Conservation for utilization of treated effluent for irrigation purposes immediately so as to stop its discharge into Buddha Nallah/River Sutlej. Simultaneously, Municipal Corporation shall explore the possibilities of reuse of treated effluent for other purposes like gardening,

construction purposes, fire hydrants and other core/non-core purposes for which fresh water is presently being used.

5. The Municipal Corporation shall ensure that the sludge being generated from the treatment system is either utilised or disposed off in an environmentally sound manner.

And whereas, the compliance of the personal hearing decisions held before the Chairperson of the Board are as follows:-

1. The STP, Bhattian (111 MLD) was visited by the officer of Board's office on 18.11.2025 to collect the waste water sample and sample was sent to Zonal Laboratory, Ludhiana for analysis. As per the analysis results received from Zonal Laboratory, Ludhiana the concentration of various parameters at the outlet are pH= 7.6, TSS= 15 mg/l, BOD= 8 mg/l and F.Coli= 24,000 mg/l. As per the analysis results the parameters Fecal coliform parameter was found to be beyond the prescribed limit of the Board.
2. The Municipal Corporation/ Council/ Authority Concerned has installed Online Continuous Effluent Monitoring System for monitoring the operation of the Effluent Treatment Plant through online mode. However, upon verification of the OCEMS installed at the final outlet of the STP on 01.08.2025, the status of the OCEMS was found to be "offline" since 06-Nov-2023 which clearly demonstrates deliberate negligence and non-compliance with the directions of the CPCB and provisions of the above Acts. Accordingly, show cause notice issued to the ULB vide Board's letter no. PPCB/2025/No.27514-A-517 dated 01.08.2025 for violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974- Regarding non-operation of Online Continuous Effluent Monitoring System (OCEMS). It is pertinent to mentioned here that, notices issued letters to the ULBs Vide Board's office letter no. 2799 dated 27.11.2025, 2045 dated 29.08.2025, 1804 dated 14.08.2025, 1694 dated 29.07.2025, 1548 dated 11.07.2025, directing them to connect and update their system on the Online Emission and Monitoring System. However, despite repeated communications, the ULBs has not submitted any compliance or reply to the notices till date.
3. The Environmental Compensation has been imposed amounting Rs. 28,68,750 /- to ULB vide order no. 455 dated 13.10.2025 passing through Competent Authority. However, despite repeated communications, the ULBs has not submitted any compliance or reply to the notices till date. The ULB is not depositing the effluent sample collection and analysis charges to Board's office despite no. of reminders issued to it. As such, no reply has been received in this regard.
4. The Municipal Corporation, Ludhiana has not submitted any compliance regarding the disposal tie up with the Department of Soil & Water Conservation to ensure that the treated waste water from the STP, Bhattian (111 MLD) is utilized onto land for irrigation.
5. The Municipal Corporation, Ludhiana has not submitted any compliance regarding utilization of treated wastewater for irrigation purposes.
6. The Municipal Corporation, Ludhiana has been granted consent to operate vide no. CTOW/Renewal/LDH3/2024/21184429 dated 16.01.2024 valid upto 28.02.2028

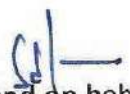
And whereas, a complaint has been received from the Competent Authority regarding the discharge of colored effluent into the Sutlej River from the outlet of the STP at Bhattian.

And whereas, to verify the contentions, STP was visited by officer of the Board on 04.01.2026 and it was observed that the STP was in operation and treated effluent samples were collected from the outlets of both the 111 MLD and 50 MLD STP. As per the report the concentration of parameters at the outlet of the STP (STP Bhattian 111 MLD) are as follows: pH @ 6.6, TSS @19 mg/l, TDS @ 831 mg/l, COD @ 100 mg/l, BOD @ 24 mg/l, Oil & Grease @ BDL and F.Coli @ 2,40,000 MPN/100ml. As such, the parameter F. Coli is beyond the permissible limits. The treated effluent from the 111 MLD plant was observed to be whitish in color. Also, the fine screen of 111 MLD STP was not in operation during the visit due to upgradation.

And whereas, the ULB is not complying with the provisions of Water (Prevention & Control of Pollution) Act, 1974 and decisions of the hearing.

And whereas, the matter was considered by the Competent Authority and it has been decided to issue Show cause notice for revocation of consent to operate under the Water (Prevention and Control) Act, 1974 with an opportunity of personal hearing.

As such, you are, hereby, given opportunity to file objections, if any, on the proposed actions before the **Member Secretary of the Board on 11.02.2026 at 11:00 am in his office at Vatavaran Bhawan, Punjab Pollution Control Board, Nabha Road, Head Office, Patiala**, failing which the proposed action shall be taken or any other action deemed fit in the matter will be taken without any further notice/ opportunity.


For and on behalf of

Punjab Pollution Control Board

Dated 03/02/26

Endst. No. 804

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-4, Ludhiana for information & necessary action. He is requested to inform the MC Ludhiana and PWSSB Ludhiana regarding date, time & venue of personal hearing and ensure the presence of representative of the MC Ludhiana and PWSSB Ludhiana during the hearing.

ਸੀਨੀ.ਸਰ.ਜੇ.ਈ.ਈ./ਜੀ.ਈ.ਓ./

ਸਹਾ: ਵਾਤਾ ਵਿੱਚੀ: - 1/2/3/4

ਡਾਇਰੀ ਨੰ. 330 ਨਵੀਂ ਭਾਗ

ਮਿਤੀ 6/02/26

ਰੋਜ਼ਾ ਵਿੱਚੀ:
ਰੇਜ਼ਲੀ ਓਫ਼ਿਸ-4, ਲੁਧਿਆਣਾ

File it





For and on behalf of

Punjab Pollution Control Board



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

PUNJAB POLLUTION CONTROL BOARD



Zonal Office-II, E-648-B, Back Side CICU Office, Phase-5, Focal Point, Ludhiana

E-mail: seezo2ldhppcb@yahoo.com

Ph No. 0161-2670141

No. PPCB/SEE/ZO-2/LDH/2026/.....

Regd.

Dated

To

1. The Commissioner,
Municipal Corporation,
Ludhiana.
(STP of capacity 111 MLD installed at Bhattian)

2. The Executive Engineer,
Punjab Water Supply and Sewerage Board,
Ludhiana.

Sub: Proceedings of the personal hearing given by Member Secretary of the Board on 11.02.2026, postponed to 12.02.2026 w.r.t Show cause notice for revocation of consent to operate under the Water (Prevention and Control) Act, 1974 alongwith Show cause notice for imposition of Environmental Compensation for the violation of the provisions of the Water (Prevention and Control) Act, 1974.

The following were present:

On behalf of PPCB

Er. R.K. Ratra, CEE, Ludhiana

Er. Kuldeep Singh, SEE, ZO-2, Ludhiana

On behalf of MC Ludhiana and PWSSB Ludhiana

Er. Balraj Singh, EE, PWSSB, Ludhiana

Er. Manpreet Singh, AEE, MC, Ludhiana

Senior Environmental Engineer, Zonal Office-2, Ludhiana brought out that the Sewage Treatment Plant (STP) of 111 MLD capacity based on UASB Technology has been installed by Municipal Corporation, Ludhiana and operated by PWSSB for the treatment of the domestic effluent generated from the CETP has been under the violations due to non-achievement of prescribed standards from May, 2021 to October, 2021.

Show cause notice for violation of the provisions of Water Act, 1974 alongwith notice for imposition of Environmental Compensation (EC) for non-achievement of prescribed standards by STP 111 MLD Module situated at Bhattian, Ludhiana was issued to the Municipal Corporation, Ludhiana with an opportunity of personal hearing before Hon'ble Chairman of the Board on 19.04.2022, wherein it was decided that:

1. Environmental Compensation is imposed against Municipal Corporation, Ludhiana (MCL) for the non-achievement of effluent standards from May, 2021 to Oct, 2021.
2. Environmental Engineer, Regional Office-3, Ludhiana shall calculate EC for the no. of days of violations, get it verified from EC Committee constituted by the Board, within 07 days. A separate order for the imposition of EC shall be passed, accordingly.
3. The basic responsibility of achievement of standards at outlet of STP remains with MCL. Therefore, MCL shall maintain and operate sewage treatment plant regularly and efficiently, so as to achieve the effluent standards consistently as prescribed by the Board.
4. Further action in the matter will be taken on the receipt of report from Environmental Engineer, Regional Office-3, Ludhiana.

The STP was found not complying with the decisions of personal hearing dated 19.04.2022.

The STP was issued notice u/s 33-A of the Water Act, 1974 as amended in 1988 with an opportunity of personal hearing before Hon'ble Chairman of the Board on 07.06.2023, wherein it was decided as under:

1. Municipal Corporation, Ludhiana shall submit the copy of orders, if any issued by the State Government / Apex Committee for allowing / extending time for rehabilitation of this STP from 30.06.2023 to 31.07.2023, within 15 days.
2. Municipal Corporation, Ludhiana shall make all efforts to complete upgradation work of STP within targeted timeline.
3. Municipal Corporation, Ludhiana shall take immediate necessary actions to utilize the treated effluent for irrigation purposes in consultation with all the stake holders by the time the rehabilitation & stabilization work of this STP is completed and starts achieving prescribed standards and all modalities for utilizing treated effluent for irrigation purposes shall be completed.
4. The progress w.r.t up-gradation / rehabilitation including utilization of treated effluent onto land for irrigation will be reviewed immediately after 15.08.2023. Meanwhile, the Municipal Corporation, Ludhiana shall submit monthly reports to the Board intimating progress in the matter.
5. Municipal Corporation, Ludhiana shall deposit the Environmental Compensation amounting to Rs. 56,25,000 /- for the period of 10.5.2021 to 6.10.2021, within 15 days.
6. Environmental Engineer, Regional Office-3, Ludhiana shall examine the issue for further imposition of Environmental Compensation for the period after 06.10.2021 for not achieving the results and disposing untreated / partially treated effluent into River Sutlej in consultation with the concerned branch of Head Office and Law officer in view of the timelines given by the Government for rehabilitation of the STP and submit recommendations accordingly, within 15 days.
7. Municipal Corporation, Ludhiana shall apply for consent to operate under Air Act, 1981, within 15 days.
8. Consent to operate under the Water Act, 1974 shall be decided after reviewing the compliance of the above decisions by the Municipal Corporation, Ludhiana.

In compliance of hearing decision no. 01, the Municipal Corporation, Ludhiana had failed to submit the copy of orders given by State Government or the Apex Committee for extending time for rehabilitation of this STP from 30.06.2023 to 31.07.2023. W.r.t decision no. 02, the timeline for completion of rehabilitation work was crossed and the MC Ludhiana had not submitted the completion report of rehabilitation work. W.r.t decision no. 03, the Municipal Corporation, Ludhiana had not submitted any proposal to utilize the treated effluent of the STP for irrigation and other purposes. As per the proceedings of the 16th meeting of State Apex Committee held under the Chairmanship of Worthy CS, Punjab it was decided that the STP under rehabilitation shall include composite projects for utilization of treated sewage irrigation purpose. W.r.t decision no. 04, the site of the STP was visited by the officer of the Board on 06.09.2023 and it was observed that the rehabilitation was still going on. The components of STP such as UASB reactor chambers, de-sludging work of the FPU tanks was going on, the mechanical de-griters were under installation and not in operation. Also the Municipal Corporation, Ludhiana has failed to submit the monthly progress reports regarding the ongoing rehabilitation work. W.r.t decision no. 05, the Municipal Corporation, Ludhiana had failed to deposit the Environmental Compensation of Rs. 56, 25,000/- for period of violation from 10.05.2021 to 06.10.2021. W.r.t decision no. 06, the STP had failed to complete the rehabilitation work within the given time frame and was disposing untreated/partially treated effluent into the River Sutlej, the environmental Compensation may be imposed to the STP. W.r.t decision no. 07, the

Municipal Corporation, Ludhiana had applied for obtaining consents from the Board in the regional office-3, Ludhiana.

STP Bhattian (111 MLD) was given personal hearing before the Chairman of the Board on 04.01.2024 w.r.t notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 alongwith show cause notice for refusal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974, vide Board letter no. 300-01 dated 15.01.2024, wherein it was decided that:

1. The consent applied by the Municipal Corporation, Ludhiana be granted as per the adequacy of the fee with special condition that the Municipal Corporation, Ludhiana shall prepare treated effluent utilization scheme for disposal of treated effluent onto land for irrigation in consultation with the Department of Soil and Water Conservation, Ludhiana within one month.
2. The plea of the Municipal Corporation, Ludhiana so as to waive off the Environmental Compensation of Rs. 56,25,000/- already imposed on the MC for the violations for the period of 10.05.2021 to 06.10.2021 shall be got examined from the legal section of the Board.
3. Environmental Compensation for period upto 12.12.2023 be imposed on the Municipal Corporation, Ludhiana for damage caused to the environment.
4. The Municipal Corporation, Ludhiana shall deposit the Environmental Compensation already imposed for violation of the provisions of Water (Prevention & Control of Pollution) Act, 1974, immediately.

In compliance to decision no.1, the Municipal Corporation Ludhiana was granted consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/LDH3/2024/21184429 dated 16.01.2024, which is valid upto 28.02.2028 with special condition that the Municipal Corporation, Ludhiana shall prepare treated effluent utilization scheme for disposal of treated effluent onto land for irrigation in consultation with the Department of Soil and Water Conservation, Ludhiana within one month. But Municipal Corporation Ludhiana has not submitted any scheme.

The Municipal Corporation, Ludhiana filed an appeal before the appellate authority and same was disposed off by the appellate authority by passing an order on 15.02.2024 and its operative part is reproduced as below:

"The examination of the proceedings of hearing issued by the Board vide letter dated 27.5.2022 reveals that written reply was given by the officer of Municipal Corporation, Ludhiana to the Board and it was informed that the project for rejuvenation of Budha Nallah is being executed by Punjab Water Supply and Sewerage Board (PWSSB) and the work is allotted to M/s Khilari Infrastructure Pvt. Ltd. which has started from 02.12.2020. In this project, rehabilitation and operation and maintenance of existing 4 number Sewage Treatment Plants (152 MLD Balloke, 105 MLD Balloke, 111 MLD, Bhattian, 50 MLD Bhattian) is included and the work is in progress since March 2021. It was further informed to the Board that the Sewage Treatment Plant has been handed over to Punjab Water Supply and Sanitation Board on 20.3.2021. The inlet and outlet samples of 4 number Sewage Treatment Plants are regularly been taken tested and monitored on daily basis in Sewage Treatment Plants laboratories and the results are almost satisfactory with small fluctuations, which are undoubtedly expected from the Sewage Treatment Plants, which are being operated and maintained alongwith rehabilitation. It was requested to the Board that since all these Sewage Treatment Plants are under rehabilitation as well as under operation and maintenance simultaneously, the fluctuations occurring in the achievement of parameters be allowed, until the rehabilitation work is completed."

"However, the Punjab Pollution Control Board has neither considered the concurrence and approval of the Apex Committee nor the request made in writing by Municipal Corporation, Ludhiana as explained here in above and in clear contradiction of its own order dated 28.03.2019, the Board has imposed environmental compensation upon Municipal

Corporation, Ludhiana for the period from 08.04.2021 to 06.10.2021 in respect of STP of 50 MLD capacity at Bhattian."

"It is further observed that the funds raised, collected and lying with Municipal Corporation, Ludhiana are undoubtedly public funds. Both the authorities namely the Municipal Corporation Ludhiana and the Punjab Pollution Control Board are the instrumentalities of the State of Punjab. No doubt that the subject of protection and preservation of environment is of utmost important nature but a little effort, understanding, coordination and helping attitude between the authorities will show excellent results in respect of performance of functions of the public authorities towards the resolution on any issue of public interest. The present case is ought to be considered by the authorities in view of the observations made herein."

"In view of the findings and observations recorded here in above, I deem it appropriate to relegate the case to the Chairman, Punjab Pollution Control Board with direction to pass fresh order after considering all the facts and circumstances of the case."

"The appeal stands disposed of in above terms. File be consigned to record."

The STP Bhattian (111 MLD) was being monitored on monthly basis and its results are tabulated as below:

| Sr. No | Date of Sampling | Parameters | | | | | | Results | Remarks |
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The Municipal Corporation, Ludhiana had earlier submitted that the rehabilitation work will be completed by 30.06.2023 and the Board had not given any extension to it. The work was completed in December, 2023 as conveyed to Board's office through their executive engineer PWSSB Division, Ludhiana vide no. 7144 dated 27.12.2023 and accordingly monitoring of the STP was restarted from December, 2023 and the analysis results of the STP were found within limits for December, 2023 to May, 2024. However, the results of the STP for the month July, 2024 was found beyond limits w.r.t. F.coli (1700).

The Municipal Corporation, Ludhiana has still not submitted the treated effluent utilization scheme for disposal of treated effluent onto land for irrigation in consultation with the Department of Soil and Water Conservation, Ludhiana.

The Environmental compensation duly calculated, approved and imposed by the Board to the Municipal Corporation, Ludhiana vide Board's letter no. 848 dated 06.01.2023 amounting to Rs. 56,25,000/- for the period of 10.5.2021 to 6.10.2021.

The Online Continuous Effluent Monitoring System (OCEMS) of the STP Bhattain (111 MLD) has been continuously off-line. The STP was issued a letter in this regard by Board's letter no. 1256 dated 25.07.2024 to the Municipal Corporation but its off-line status has not changed till date.

The STP is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974.

Show cause notice for revocation of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 was issued to the Municipal Corporation, Ludhiana (MCL) and Punjab Water Supply and Sewerage Board (PWSSB) alongwith an opportunity of personal hearing before Chairman of the Board on 29.10.2024 postponed to 19.11.2024.

It was apprised that the wastewater sampling of the STP was carried out by the CPCB on 02.04.2024 and as per the analysis results the STP was not meeting with the prescribed norms of BOD, COD, TSS and Fecal Coliform. It was also apprised to the Chair that the waste water sampling of the STP was carried out by the Board on 22.10.2024 and as per the analysis report, the concentration of various pollutants is within the permissible limits as prescribed by the Board.

Sh. Parshotam Singh, XEN, MCL & Sh. Balraj Singh, XEN, PWSSB attended the hearing and submitted a written reply which was taken on record. The representative of the MCL further informed that the operation of STP is in purview of the PWSSB. The representative of the PWSSB informed that the chlorination is being done regularly by the STP operator. Also, as per the analysis carried out by the PWSSB in July 2024 at their own level, the results are within the permissible limits. But no such report was presented during the meeting.

After hearing, the XEN of the MCL and PWSSB, officers of the Board and considering the material facts of the case, the Chairman of the Board decided as under:

1. The Municipal Corporation, Ludhiana shall ensure that the STP is operated regularly and efficiently so as to achieve the prescribed standards.
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3. Environmental Compensation for the months/period in the intervening period from 02.04.2024 to 22.10.2024 during which the samples at final outlet of the STP failed to qualify the prescribed standards is imposed on the Municipal Corporation.
4. The Municipal Corporation shall take up the matter with the Department of Soil Conservation for utilization of treated effluent for irrigation purposes immediately so as to stop its discharge into Buddha Nallah/River Sutlej. Simultaneously, Municipal Corporation shall

explore the possibilities of reuse of treated effluent for other purposes like gardening, construction purposes, fire hydrants and other core/non-core purposes for which fresh water is presently being used.

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The compliance of the personal hearing decisions held before the Chairperson of the Board are as follows:-

1. The STP, Bhattian (111 MLD) was visited by the officer of Board's office on 18.11.2025 to collect the waste water sample and sample was sent to Zonal Laboratory, Ludhiana for analysis. As per the analysis results received from Zonal Laboratory, Ludhiana the concentration of various parameters at the outlet are pH= 7.6, TSS= 15 mg/l, BOD= 8 mg/l and F.Coli= 24,000 mg/l. As per the analysis results the parameters Fecal coliform parameter was found to be beyond the prescribed limit of the Board.
2. The Municipal Corporation/ Council/ Authority Concerned has installed Online Continuous Effluent Monitoring System for monitoring the operation of the Effluent Treatment Plant through online mode. However, upon verification of the OCEMS installed at the final outlet of the STP on 01.08.2025, the status of the OCEMS was found to be "offline" since 06-Nov-2023 which clearly demonstrates deliberate negligence and non-compliance with the directions of the CPCB and provisions of the above Acts. Accordingly, show cause notice issued to the ULB vide Board's letter no. PPCB/2025/No.27514-A-517 dated 01.08.2025 for violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974- Regarding non-operation of Online Continuous Effluent Monitoring System (OCEMS). It is pertinent to mentioned here that, notices issued letters to the ULBs Vide Board's office letter no. 2799 dated 27.11.2025, 2045 dated 29.08.2025, 1804 dated 14.08.2025, 1694 dated 29.07.2025, 1548 dated 11.07.2025, directing them to connect and update their system on the Online Emission and Monitoring System. However, despite repeated communications, the ULBs has not submitted any compliance or reply to the notices till date.
3. The Environmental Compensation has been imposed amounting Rs. 28,68,750/- to ULB vide order no. 455 dated 13.10.2025 passing through Competent Authority. However, despite repeated communications, the ULBs has not submitted any compliance or reply to the notices till date. The ULB is not depositing the effluent sample collection and analysis charges to Board's office despite no. of reminders issued to it. As such, no reply has been received in this regard.
4. The Municipal Corporation, Ludhiana has not submitted any compliance regarding the disposal tie up with the Department of Soil & Water Conservation to ensure that the treated waste water from the STP, Bhattian (111 MLD) is utilized onto land for irrigation.
5. The Municipal Corporation, Ludhiana has not submitted any compliance regarding utilization of treated wastewater for irrigation purposes.
6. The Municipal Corporation, Ludhiana has been granted consent to operate vide no. CTOW/Renewal/LDH3/2024/21184429 dated 16.01.2024 valid upto 28.02.2028.

A complaint has been received from the Competent Authority regarding the discharge of colored effluent into the Sutlej River from the outlet of the STP at Bhattian.

To verify the contentions, STP was visited by officer of the Board on 04.01.2026 and it was observed that the STP was in operation and treated effluent samples were collected from the outlets of both the 111 MLD and 50 MLD STP. As per the report the concentration of parameters at the outlet of the STP (STP Bhattian 111 MLD) are as follows: pH @ 6.6, TSS @ 19 mg/l, TDS @ 831 mg/l, COD @ 100 mg/l, BOD @ 24 mg/l, Oil & Grease @ BDL and F.Coli @ 2,40,000 MPN/100ml. As such, the parameter F. Coli is beyond the permissible limits. The treated effluent from the 111 MLD plant was observed to be whitish in color. Also, the fine screen of 111 MLD STP was not in operation during the visit due to upgradation.

The ULB is not complying with the provisions of Water (Prevention & Control of Pollution) Act, 1974 and decisions of the hearing.

The matter was considered by the Competent Authority and it was decided to issue Show cause notice for revocation of consent to operate under the Water (Prevention and Control) Act, 1974 alongwith Show cause notice for imposition of Environmental Compensation for the violation of the provisions of the Water (Prevention and Control) Act, 1974 with an opportunity of personal hearing.

Accordingly, Show cause notice for revocation of consent to operate under the Water (Prevention and Control) Act, 1974 alongwith Show cause notice for imposition of Environmental Compensation for the violation of the provisions of the Water (Prevention and Control) Act, 1974 was issued to the MC Ludhiana and PWSSB Ludhiana with an opportunity of personal hearing before Member Secretary of the Board on 11.02.2026, postponed to 12.02.2026.

Er. Manpreet Singh, AEE on behalf of the MC Ludhiana attended the hearing and submitted a written reply which was taken on record. He stated that a project worth Rs. 650 crore is underway for the rejuvenation of Budha River. In which the rehabilitation and new construction work of STP, MPS, IPS and ETP of Municipal Corporation Ludhiana has been allotted to Mess, Khilari Infrastructure Private Limited by the Department Punjab Water Supply and Sewerage Board. Further, mentioned that the OCEMS installed at the plant, is now operational and calibrated and are also being made online on the server. Further mentioned that Environment Compensation amounting to Rs. 56,25,000/- for a time period of 10-05-2021 to 06-10-2021 and of Rs. 28,68,750/- for a time period of 02.04.2024 to 22.10.2024 to 111 MLD Bhattian has to be deposited by Department Punjab Water Supply and Sewerage Board. Also informed that the Department of Water resources and the Department of Soil and Water Conservation has been in-charge of formulating Treated Flat Utilization Scheme but no report has been received from the concerned department on this till now.

Er. Balraj Singh, EE on behalf of the PWSSB Ludhiana attended the hearing and submitted a written reply which was taken on record. He stated that the sludge generated at the site is handled at the STP premises and disposed off in an environment friendly manner. Further, at the inlet of the STP, industrial effluents are being received along with municipal sewage. These streams contain inhibitory constituents (e.g., heavy metals, high-0 strength ammonia, surfactants, phenolics, and other toxic organics) which cannot be removed in domestic sewage treatment processes. The presence of these contaminants results in inhibition of biological processes in the reaction tanks, reduced biodegradation and nitrification efficiency, and process instability. In addition, these chlorine-interfering substances thus significantly reduce the disinfection efficiency at the chlorination stage. Although chlorination is being carried out as per the prescribed dosing regime.

After hearing, the AEE of the MC Ludhiana, EE of the PWSSB Ludhiana and officers of the Board and considering the material facts of the case, the Member Secretary of the Board decided as under:

1. The PWSSB shall operate the STP efficiently and effectively so as to achieve the prescribed standards and maintain proper record w.r.t. the same.
2. The Municipal Council shall establish online connectivity of CCTV cameras and Continuous Effluent Monitoring System (OCEMS) with the PPCB server, within 07 days and thereafter submit compliance to the Board, immediately.
3. The Municipal Council shall ensure continuous operation of Online Continuous Effluent Monitoring System (OCEMS) and transmission of data with PPCB server, at all times.
4. The Municipal Council shall get itself registered and establish connectivity of OCEMS with Online Data Acquisition and Monitoring System (ODAMS) portal of CPCB (<https://cems.cpcb.gov.in>) before 15.12.2025, in order to ensure the compliance of the



Government of Punjab
Science, Technology and Environment Department
(STE Branch)

Notification

No. 12/23/2025/538.

Dated: 14.07.2025

The Governor of Punjab is pleased to constitute a High-Level Committee to oversee and implement comprehensive solutions for the rejuvenation and pollution control of Budda Dariya. The committee will comprise the following:-

| | | |
|-----|--|------------------|
| 1. | Hon'ble Minister, Industries & Commerce, Punjab | Chairperson |
| 2. | Chief Secretary, Government of Punjab | Vice Chairperson |
| 3. | Vice Chairperson, Punjab Development Commission (PDC) | Member |
| 4. | Administrative Secretary, Industries & Commerce, Punjab | Member Secretary |
| 5. | Administrative Secretary, Department of Science & Technology, Punjab | Member |
| 6. | Administrative Secretary, Local Government, Punjab | Member |
| 7. | Administrative Secretary, Water Resources and Irrigation, Punjab | Member |
| 8. | CEO, Punjab Energy Development Agency (PEDA) | Member |
| 9. | Deputy Commissioner Ludhiana | Member |
| 10. | Municipal Commissioner, Ludhiana Municipal Corporation | Member |
| 11. | Dr. Indramani Dhada Assistant Professor (Civil Engg.), IIT Ropar | Member |
| 12. | Dr. S Daljit Singh - Retired Engineer-in-Chief, Punjab Water Supply and Sewerage Board (PWSSB) | Member |

The Committee shall meet at least once every month or as often as needed. The Committee is empowered to co-opt domain experts and invite relevant technical institutions as required. All departments shall extend full cooperation in the implementation of decisions taken by the Committee.

Functions of High-Level Committee:-

1. Develop a comprehensive short and long-term action plan for the cleaning and rejuvenation of Budda Dariya.
2. Monitor and fast-track current and future priority infrastructure such as CBG plants, IPS construction, and STP/CETP installations etc.
3. Launch new initiatives and projects in mission mode as needed for the rejuvenation of Budda Dariya.
4. Develop frameworks and SOPs to oversee proper functioning of existing and future initiatives and infrastructures such as STPs, CETPs, cow dung collection, electroplating effluent collection through real-time and independent monitoring.
5. To engage with regulatory agencies such as PPCB, CPCB, NGT as necessary to ensure alignment between regulations/directives and the on-ground action plan.
6. Conduct studies and scientific assessments where required in solution design.
7. Any other tasks as may be assigned by Hon'ble Chief Minister from time to time.

This is issued with approval of Hon'ble Chief Minister, Punjab.

Priyank Bharti, IAS

Dated, Chandigarh
14.07.2025

Secretary to Government of Punjab
Department of Science, Technology & Environment

Endst. No. 12/23/2025/539.

Dated: 14.07.2025

A Copy of above is forwarded to following for information and necessary action:-

1. Hon'ble Minister, Industries & Commerce, Punjab
2. Chief Secretary, Government of Punjab
3. Principal Secretary to Chief Minister, Punjab
4. Vice Chairperson, Punjab Development Commission (PDC)
5. Administrative Secretary, Govt. of Punjab, Department Of Industries & Commerce
6. Administrative Secretary, Govt. of Punjab, Department of Science & Technology
7. Administrative Secretary, Govt. of Punjab, Department of Local Government
8. Administrative Secretary, Govt. of Punjab, Department of Water Resources and Irrigation
9. Chairperson, Punjab Pollution Control Board
10. CEO, Punjab Energy Development Agency (PEDA)
11. Deputy Commissioner Ludhiana, Punjab
12. Municipal Commissioner, Ludhiana Municipal Corporation, Punjab
13. Dr. Indramani Dhada Assistant Professor (Civil Engg.), IIT Ropar, Punjab
14. Dr. S Daljit Singh - Retired Engineer-in-Chief, Punjab Water Supply and Sewerage Board (PWSSB)



Superintendent



7186

Annexure - N

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

No. 6502

Dated. 01/4/26

Through Speed Post/ E-mail

To

The Joint Secretary,
Ministry of Environment, Forest & Climate Change,
2nd floor, Prithvi Wing, Indira Paryavaran Bhawan,
Jor Bagh Road, New Delhi-110003

Subject: Interim report in compliance to the decisions of personal hearing dated 05.12.2025 of Common Effluent Treatment Plant at village Jamalpur Awana, Taluk Ludhiana by M/s Punjab Dyers Association and common effluent treatment plant of capacity 15 MLD by M/s Bahadurke Textiles and Knitwears Association Ltd. located at Bahadurke Road, dyeing complex, Ludhiana, Punjab.

Reference: Asstt. Section officer (Impact Assessment Division) MOEF&CC e-mail dated 7.1.2026

This refers to the personal hearing held on 05.12.2025 before the Joint Secretary, Ministry of Environment, Forest & Climate Change, New Delhi, regarding the Special Purpose Vehicles (SPVs) of the Common Effluent Treatment Plant (CETP) at Jamalpur Awana and Bahadurke Textiles and Knitwears Association Ltd. (BTKAL), Ludhiana. Point-wise compliance is as follows:

Decision no.1 CPCB and PPCB shall collect fresh water samples from the CETP discharge points as well as identified downstream locations and submit an analytical report along with geotag photographs to the Ministry. The samples should be such drawn that the claim of the PP regarding treated water in the stretch between the discharge of CETP and the point where other discharges (especially the dairy waste) meet the Budhha dariya so as to determine the contribution of pollutants by the discharges of CETP and other sources can be established.

In compliance with the personal hearing decisions, a comprehensive joint sampling was conducted by Regional Directorate, CPCB and PPCB Ludhiana on 24.02.2026. To holistically map the pollution profile and accurately determine the specific contribution of the CETP discharges versus other sources (such as dairy waste), samples were collected from different locations encompassing the entire stretch of the Budha Dariya—starting from its point of origin up to its confluence with the River Sutlej. These strategically identified locations included the CETP discharge points as well as specific upstream and downstream stretches. Results are currently awaited from the CPCB.

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001

Vatavaran Bhawan, Nabha Road, Patiala -147001

Phone : Chairman. : 0175-2215793, Member Secretary : 0175-2215802 (O)

Website : www.ppcb.gov.in | E-Mail : chairmanppcb@yahoo.in | msppcb@gmail.com |



Decision no.2 The Punjab Pollution Control Board (PPCB) shall also submit its response to the proposed irrigation and reuse schemes for utilization of treated effluents from CETPs and STPs, along with the present status of implementation and future Action plan by the PPCB/ Govt. of Punjab, to the Ministry.

With regard to the proposed irrigation and reuse schemes for utilization of treated effluents from CETPs and STPs, it is informed that

- a) A committee headed by Prof. S.P Gautam, Chairman CPCB, in a meeting held on 25.11.2010 framed stringent standards (like BOD @10mg/l, TSS @20mg/l, COD @ 50mg/l, Sulphides @ 0.01 mg/l & SAR@7, RSC@ 3) so as to utilize the treated effluent of the CETPs for irrigation purpose after mixing with the STP treated water. SPVs of the CETPs prepared their DPRs to achieve the stringent standards at the time of appraisal of their projects for financial assistance (grant-in-aid) by the MoEF&CC, Government of India. However, at present none of the 03 CETPs are achieving the stringent standards as proposed by the committee. A copy of the minutes of above meeting dated 25.11.2010 are placed as per **Annexure-A**.
- b) Earlier, an affidavit was filed by the Department of Water Resources before the Hon'ble NGT on 07.03.2025, stating that the said proposal could not be sanctioned due to technical constraints and subsequent opposition from the local farmers. A copy of the reply filed by the Department of Water Resources before the Hon'ble NGT is enclosed herewith as **Annexure-B**.
- c) A fresh communication has been made to the Department of Water Resources, Chandigarh and Department of Soil and Water Conservation, Punjab vide Board's letter no. 5709 and 5710 dated 19.03.2026 to take the latest status of this scheme and future action plan on irrigations schemes for utilization of treated effluents from CETPs and STPs at Ludhiana. The reply of the same is received and the gist is as follows:
 - (i) The Department of Water Resources vide memo no. 1416/CE/DRG/PSWR/2026/E-1086734 dated 27.03.2026 has intimated that a project of Rs. 35.96 Cr has been prepared for utilizing the treated water from STPs for irrigation purpose in lower Buddha Dariya. The STPs being installed are at a distance of 16 Km upstream from the starting point of Lower Buddha Dariya. For successfully executing this project it is imperative that the water treated by STPs is not discharged back into the Buddha Dariya. Instead, the treated water needs to be carried to the starting point of the Lower Buddha Dariya. This is necessitated as the land of the Lower Buddha Dariya is under the ownership of the local panchayat's of the area and they are reluctant to allow flow of water from Buddha Dariya directly into the Lower Buddha Dariya. Alternatively, the project can be executed when the entire



quantity of water being discharged into the Buddha Dariya is treated to permissible irrigation standards.

Going through the reply of the department of Water Resource, the proposal is only for STPs and nothing has been proposed for utilizing treated effluent from CETPs. The detailed reply of Department of Water Resources may be perused as enclosed herewith as **Annexure-C**.

- (ii) Department of Soil & Water Conservation vide memo no. 5163 dated 24.03.2026 has intimated that they have assessed the feasibility of reusing treated effluent from CETPs and major STPs in Ludhiana for agricultural irrigation. It concludes that such reuse is currently not feasible due to issues related to water quality, persistent colour and odour, farmers' reluctance, lack of nearby agricultural land due to urbanization, and the high cost and impracticality of conveying water to distant fields.

Similar constraints apply to major STPs at Bhattian, Balloke, and Jamalpur. Industrial inflows affect water quality, while rapid urban development has limited nearby agricultural land. Even where reuse is possible, it's seasonal and inadequate for the large volumes generated.

Given these challenges, the Department suggests exploring alternative disposal options, including advanced tertiary treatment and Zero Liquid Discharge (ZLD).

To overcome the local issues, a 4-stage phased proposal has been developed to convey treated effluent from Ludhiana to water-deficit agricultural areas along the defunct stretch of Lower Buddha Dariya. This includes localized reuse, pipeline networks connecting major treatment plants, and development of lift irrigation infrastructure to irrigate nearly 22,000 hectares of agricultural land. However, implementation depends on key conditions such as preventing toxic inflows into STPs, rejuvenation of the Lower Buddha Dariya, obtaining formal farmer consent, and conducting detailed studies on soil and crop impacts.

The detailed reply of Department of Soil & Water Conservation may be perused as enclosed herewith as **Annexure-D**.

- d) Based on the above, it is concluded that with the current quality of treated effluent from CETPs and Buddha Dariya, along with local and location constraints and farmer reluctance, using treated water from CETPs and STPs isn't feasible at this stage. Regarding, the Future Action Plan, the concerned State Govt. departments are working on the possibilities of limited agricultural reuse of treated effluent from STPs, wherever technically feasible.

This interim report is submitted for consideration. The final report will be placed before the Ministry upon receipt of CPCB's analysis reports, please.

DA/ As above


Member Secretary